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## [Shri Jagesh Desai]

schemes so that these amounts are not withdrawn. Otherwise, I fear, at the end of the year, there may be such heavy withdrawals that it will be difficult for you to make your budgetry provisions in this regard. I would like to say another two-three points. We have to encourage savings. Resources are required. You have reduced tax rates. I hope that you may not get the same amount but something more than what you got because of the inflation. But if the scheme that we are again going to reduce the rate of income tax, I do not agree. At the same time, we have to see such schemes. At the present, you are giving Rs. 40,000 by way of investment in public provident fund etc. for deduction under section 80-C. Rs. 40,000 limit you have kept. I feel a time has come when we should increase it to Rs. 60,000 and secondly for the 6,000 you are giving 6,000, for the next six thousand, you are giving 50 percent and on balance percent. I feel that time has come if you want that resources are to be mobilised, then you have to change these slabs. First ten thousand will be given in full, next ten thousand should be given at 50 percent and balance at 40 percent. If it is done, honest tax payers, who want to pay tax, they will save the amount and Government will get resources and that is why I take this opportunity, again, to request the Government that you should ponder over scheme and increase this exemption under 80C. For national savings certificate, a separate scheme should be there. The whole amount of interest in National Savings Certificates, it may be Rs. 20,000 or Rs. 30,000, you must allow full deduction so that we can give the encouragement for this reason. Secondly, I think, the Government is thinking to increase the limit to Rs. 20,000, but what is Rs. 20,000. If I put the money the National Savings certificates, after 12 years, it may become Rs. 40,000.

Banks While framing rules, you have state that it is the face value of Rs. 20,000 and not the encashment value You must make it a point that should be a face value and not the value which is to be paid at the time

of maturity. With these words, I

support this Bill.

to go into the

working of

THE DEPUTY CHAIRMAN: Now, we have four more speakers on this Bill and if the House desires, we can finish it by 1.30 P.M. If the House desires, we can sit late and the Minister reply can be short. After Lunch, it is a private members day. So, it will spill over either at 6.00 P.M. or 6.30 P.M. or on Monday.

SHRI R. RAMAKRISHNAN: After 5-00.

THE DEPUTY CHAIRMAN: 5.00 the Prime Minister is going to make a statement.

SHRI R. RAMAKRISHNAN: We can take it up at 5-30.

All THE DEPUTY CHAIRMAN: for right. The House is adjourned lunch till 2-30, pm.

> The House then adjourned for lunch at eleven minutes past one of the clock.

The House reassembled, after louch, at thirty two minutes past two of the clock, The Deputy Chairman in the Chair,

RESOLUTION RE. APPOINTMENT OF A PARLIAMENTARY COMMET-TEE TO GO INTO THE WORKING OF BANKS-contd.

SHRI NAND KISHORE BHATT (Madhya Pradesh): Madam Deputy Chairman, the resolution of Ramakrishnan has been thoroughly gone into. We have examined its aspects. As one connected with the banking industry and those thousands of employees working there, Committee

I can say that nationalisation οf banks in 1969 by our late Prime Minister, Shrimati Indira Gandhi, was a revolutionary step. It was a step aimed at taking the country's economic growth to greater heights. It was also concerned with how best the lot of the common man could be improved. At the time there were about 4,000 branches all over the country and the total money in the banks was Rs. 800 crores. Now, after sixteen years of nationalisation, there about 40,000 branches in the country and the deposits have also considerably increased.

Madam, if we take a look at working of the banking industry, there is no doubt that it has contributed a great deal to the economic growth and development of the country. All the same, nobody can say that any scheme just introduced can be foolproof. After all, we are all human beings and always our intention is to make the best of a given situation. The banking industry after nationalisation has really played pivotal role in our developmental activity. The honourable Member demanded that there should be accountability. I fail to understand that in a democratic society such as ours how anybody can escape from accountability.

Now, Madam, there are ways and ways of judging accountability. In this particular case, the Estimates Committee has already gone into the question and examined the working of the banks and it has made some valuable recommendations. The suggestion is that there should be a separate Committee of Parliament to go into the working of the banking industry. Madam, the banking industry is a commercial venture and we know how the different banks are working in different parts of the world. Everyday we hear that certain parties or certain individuals are having accounts in foreign banks and particular mention is made of the Swiss banks. Now, what is the point in this? The banking institutions have to maintain

Banks a certain amount of secrecy. After all, a bank is a commerical organisation, a business organisation, and, therefore, it cannot have the same standards which a Government department or any other undertaking can have. Since it is a commercial organisation, it has to have its own policy, it has to have a certain amount of manoeuvreability, so that it can attract more and more customers and more more money. Now, if there is a seprate Committee of Parliament only for studying or going into the working of the nationalised banks, I am afraid, Madam, we will be going too for since, as I said earlier, it is only commercial organisation and it has to work on its own. The banks cannot function like any other Government department. They are, as I said earlier, commerical organisations they should function as such, extending more and more facilities and benefits to the customers. Now, Madam, in a vast country like ours, where we havt got a population of about seven hundred million, the banks have not been able to reach the commonman. In the years to come, the bank branches have to be expanded. Today we have got about forty thousand branches and if there has to be one branch to cater to a population of one thousand people then the number of branches will have to be increased further. Now, if the banks have to work and operate in the way it is wanted now, then it would be very difficult and it would be impracticable. Rather it would create obstacles in the functioning of the banks. I say this because we may have our own objections, we may have our own viewpoints and we may have our own suggestions. But there are ways and ways of doing this and there are many forums through which these suggestions can be passed and everybody can contribute to the improvement of the banking industry.

Now, Madam, in the banks, we have to give certain priorities. At least every block in the country should have access to a bank. Then, on the

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question of imbalance in the ratio of officers to the other staff, well, this is a matter which is disputed. There is section of people which says that the banks are overstaffed and there is also a section of people which says that the banks are understaffed. Now this is a matter which. I do not think, can be discussed in a forum Parliament Parliament is not the place where you can discuss this matter. This is purely a matter of imanagerial function. The Esserve Bank of India and the Finance Ministry are involved in the overall supervision of the working of the different banks, these questions have to be discussed there only. They frame general guidelines and, for the purpose, they have got the Indian Banks' Association. It is the Indian Banks' Association which is the apex body of all the nationalised banks which generally gives the guidelines to all the nationalised banks and in case there are any difficulties in the imp-Lementation of the guidelines, they are discussed in the forum of Indian Banks' Association.

Something has been said about the working of the Directors also. There are Government Directors also in the banks. They are generally the nominees of the Finance Ministry and the Reserve Bank of India, which is the administrative bank for all the nationalised banks and other banking institutions in the country, is having its representatives in all the banks. They are having their representatives in all the banks. Then there are ether interests which have been mentioned in the Act which was passed at the time of nationalisation-social interests, commercial interests, tomers' interests, workers' interests and so on-all these interests have to **be** protected. Unfortunately with the best of intentions of the Governmen, these Directors did not function properly, and I do concede that they have not brought good name and they have not added to the efficient functioning of the banks. I am happy to

note that the hon. Finance Minister and his able colleague, the Minister of State in the Ministry of Finance, have a policy according to which they are going to ensure that all who are appointed as Directors various banks show some accountability, and there will be people who will look into the various aspects which have been mentioned in this Resolu-

Mention has been made about frauds. Madam Deputy Chairman, it is really a sorry state of affairs that very often we hear about malpractices in banks. For that I do think there is something wrong with the policy. The wrong lies in the implementation of these policies. This morning in the papers we have read that some dacoits and miscreants entered into a bank and took over money. This is a matter of law and order, and I think it would be appropriate that the Finance Ministry in consultation with Home Ministry evolves some method by which banks can be looked after, moneys can be taken care of and, at the same time, adequate security can be given to the staff, officers workers. If some people come with revolvers and pistols, naturally they cannot help. But just as in other countries they have some fool-proof system where malpractices and frauds can be avoided, I would urge upon the Finance Minister this time that now when they want the banking industry to enter into a new era, when it is preparing itself to accept greater challenges, the Government must find out as to how best security can be given and these banks can be made free from all such difficulties. (Time bell rings)

Madam Deputy Chairman whatever has been mentioned in the Resoluation by Shri Ramakrishana, with the best of intentions, I fail to understand why an experienced parliamentarian like him suggested that a separate committee may go into the working of the banking industry when we have got the estimates Com-

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mittee; In fact, we have got three financial committees the Estimates Committee, the public Accounts Committee and the Committee on Public Undertakings. They are doing their jobs.

With these words, I would urge upon Shri Ramakrishnan to give a second thought to what he was stated in the Resolution and withdraw the Resolution in the sense that we have given suggestions to the Government and the Government must come forward, particularly in the matter of staff, in the matter of ensuring security to those who are working banks. in the matter of stopping frauds here and here, etc. And that can be done not by a Resolution but by urging upon the Government that they should come forward with a heavy hand to deal with these matters.

With these words, I thank you, Madam Deputy Chairman, for giving me this opportunity.

THE DEPUTY CHAIRMAN: Shri Sankar Prasad Mitra.

SHRI SANKAR PRASAD MITRA (West Bengal): Madam Deputy Chairman, I thought of taking part in this debate because I know that the hon. Minister, Shri Janardhan Poojari, is responsive to suggestions made in this House.

The main Resolution complains of three things. No. 1, increasing number of frauds and other malpractices; No 2, numerous instances of daccities and No. 3, uniformity of pay scales and service conditions. Nationalisation has undoubtedly done a deal of good to the country. It has conferred benefits on the poorer and weaker sections of the people. There cannot be any denial of these facts. But there are dark features as well and those dark features, at any rate them. have sought to some of be highlighted in this Resolution. Sixteen years have already passed

to go into the working of Banks

Some attempts should have been made to secure uniformity of pay scales and service conditions by now. These were different banks to start with. They we're taken over. All these banks had their own pay scales and service conditions. But now that they are all nationalised banks some kind of uniformity has to be reached.

Coming to the first proposition. increasing number of frauds and other malpractices, we are aware that advances that are made to parties are sometimes small advances and often large advances. With regard to small advances, the Government has given a direction that up to a particular sum you make advances without caring for securities, without too much enquiries about the general reputation because the intension is to confer benefits on the weaker and poorer sections of the community. It is the large advances which are creating difficulties. In recent times, the Sethia advances have created scandals and scandals are published news papers almost everyday. Then it is reported that borrowers often open accounts in different nationalised banks at the same time, start withdrawing money from all these banks. Then they open a Current Account or a Savings Bank Account in some other bank and deposit their proceeds in that Current Account or Saving Bank Account depriving the overdraft accounts of their dues for repayment. This is due to lack of an effective system amongst these nationalised banks of sharing information in respect of large accounts. from any spirit of cooperation as between nationalised hanks, there exists a spirit of competition amongst them and it is this spirit of competition which is creating all the difficulties. Then we find in newspaper reports that in most of these banks and their several branches, quality leadership is conspicuoes by its absesce. We have newspaper reports that normal methods of appraisal of the payment system and credit schemes are dis-

[Shri Sankar Prasad Mitra] pensed with through the intervention of politicians. Then there was a report, a very valuable report, of a committee which was presided over by a former Member of this House, a very respected Member, Mr. Era Sezhiyan. This Era Sezhiyan Committee Report pointed out amongst others that cases before the Vigilance Commission provided some instances of abuse of power, use of fake records, misappropriation, wrong favours and negligence. The Era Sezhiyan Committee Report recommended strongly that the audit of all nationalised banks should be made through the Comptroller and Auditor-General of India. do not know what has been the reaction of the Government or the Ministry of Finance to this Report. There are also newspaper reports which we read from time to time that Directors of Banks who are not supposed to interfere with day-to-day working of banks in fact, do interfere with the day-to day functioning for favouring specified borrowers. These malpractices have got to be checked. otherwise the country is likely to be defrauded by borrowers, the so-called industrialists and exploiters. And this kind of fraud would go on without effective checks.

The second proposition in the Resolution is the proposition regarding instances of dacoities. As has just been pointed out, there was a robbery in the Bank of India South Delhi branch at Chittaranjan Park day before yesterday. The pattern of these robberies is more or less the same in every case. Armed gangs enter the bank premises the employees are asked to collect together on points of revolvers or pistols, they are warned against use of any kind of alarms, then the key to the strong-room is demanded, the key has to be hanned over, large amounts of cash are bagged, and then they disappear firing a few rounds in the air creating commotion and terror in the locality. This is more or less the organised pattern of these decoities all over the country.

It is sometimes suggested that these dacoities or robberies cannot place without the involvement of bank employees in the conspiracy. And it is in collusion with them that these gangs enter the premises and away large sums of money. do not want to make such sweeping observations because a good length of my life has been spent in the Judiciary, and in the absence of concrete evidence I do not want to make any generalised statements. But if there is any truth in this allegation, that truth has to be enquired into. some of the bank premises we find an armed sentry at the gate. But when a gang of robbers has entered the premises with pistols or revolvers, the armed sentry often becomes helpless and he is naturally unsuccessful preventing the crime. I was having a discussion with one of the most respected Members of this House, who is an authority on modern electronics. And he told me that the science electronics has evolved methods-the Minister for Science and Technology happens to be present here and may also give some expert advice to the Minister of Finance-and I told by the electronic expert in House Prof. Ramachandra Rao, he is not present in the House, that modern electronics have evolved methods of invisible hurglar detectors. The burglar will be detected as soon as he enters the premises with weapons and he will be arrested, unable to move about on the spot. In fact, I seen such devices in the United States of America long long ago in 1958. I Institute visited the Massechussetes of Technology...

AN HON. MEMBER: How many robberies took place after that in the United States?

SHRI SANKAR PRASAD MITRA:
I am not talking about robberies in
the United States. I am talking of
advancement in electronics in the
United States. These are two different propositions. Whether they use
electronics for the purpose of preventing dacoity or not, that is the policy

of the Government of the United States with which I am not concerned. I went to the Massechussetes Institute of Technology and I was taken the library of music of that Institute. I found an automatic door and an automatic closer and was a computer for recording many persons are coming into the library and how many are going out. I also remember either in phoenix or in Oklahoma City, I was taken for a drive by a local lawyer and he invited me also to dinner at his residence. When we came to his residence he was sitting in the car in front of his garage. He switched on something and the rolling shutter of garage had opened. The car entered Then he used another the garage. switch and the rolling shutter closed down. I am ignorant about electronics. (Interruptions).

THE DEPUTY CHAIRMAN: That is remote control.

SHRI SANKAR PRASAD MITRA: That is remote control.

THE DEPUTY CHAIRMAN: I have installed it in my house.

SHRI SANKAR PRASAD MITRA: You are a scientist and you must be knowing more about it. (Interruptions).

I do not know whether she knows anything about remote control Otherwise she would have controlled the heart of Mr. Nirmal Chatterjee and asked him to keep quiet. these remote centrol switches can be installed at least in the principal banks. I do not say that in 40,000 branches you go on introducing remote control switches, because you won't have the money to spend. But it is worth spending money on electronics to some extent because all of a sudden on a single day by a single operation you are being debunked to the extent of about rupers four, five or ten lakhs. So, it is worthwhile spending some money on these electronic devices for the purpose of detecting robberies and for the purpose of cat-

ching these robbers on the spot so that these mischiefs can be prevented. I hope the hon. Minister apply his mind to this proposition and take expert advice through the good offices of the Minister of State for Science and Technology who sitting behind him. Some advice may even be given by an hon, member of this House, Prof. Ramachandra Rao who suggested various points to me during the mid-day recess. I do not know whe her he would be participating in this debate. I have doubt that he would come forward with greater details. I am not a scientist. I cannot give you all the details.

In the operative part of the Resolution the Mover wants a Committee of Members of Parliament and others with a sitting or a retired Supreme Court Judge as the Chairman. Of 3 P.M. course I do not know how far it is feasible to re-

alise it because it may require invocation of statutory provisions, like Commissions of Enquiry Act or some kind of other statute, or even creation of new statutes. I would like to know what policies the hon. Minister has in view to control these two evils which had been pointed out in this Resolution namely, increasing number of frauds and other malpractices, as well as numerous instances of dacoities in banks.

With these words I conclude my comments on this Resolution and I shall anxiously wait for the hon. Minister's reply.

SHRI H. HANUMANTHAPPA (Karnataka): Madam. I thank you for giving me the opportunity to participate on the resolution moved by my freind Mr. Ramakrishnan. The mover while moving his resolution himself was in a confusion. He said: 'I am at a loss where to begin' That was the position of the mover because having tabled a resolution...

THE DEPUTY CHAIRMAN: It is not only the money which is lost in the banks.

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SHRI H. HANUMANTHAPPA: The resolution reads: "...despite six. teen years having elapsed since the nationalisation of Banks in the country, they have not been made accountable to parliament in a proper manner." Madam, he is himself a Parliamentarian. He knows how ment exercises control on various things, how Parliament functions also. The Parliament functions through various committees also and the Reserve Bank every year gives a report; even the nationalised banks 'reports here: Auditor General's reports are here, and all these reports are subject to open scrutiny of Members of Parliament and if necessary, Members are entitled to ask questions on the floor of the House and get clarifications. It does not mean that nationalisation has made the banks not accountable. Actually, it is the very purpose of nationalisation to make the banks accountable to parliament. What was the situation earlier? Before nationalisation, banks were not accountable to Parliament; they managed in their own way; the directors used to manage the banks as their personal property. Even credits were given to the kith and kin and the relatives to start some industry. It was just to have a control over banks, that nationalisation of banks was thought of by our late lamented Prime Minister Shrimati Indira Gandhi, at the cost of a split in the party when the decision was taken, and that has been hailed throughout the country.

Madam, after nationalisation, what is the state of affairs of these banks? In 1969 we had only 9262 branches with deposits of Rs. 4646 crores. Today at this length what my friend refers after sixteen years' what is the position? There are 48,316 branches with deposits of Rs. 75,000 crores. Out of this, there are 21,648 branches in rural areas. In 1969 only 1868 branches were in rural areas; banks were only urban-oriented. They had not

been entrusted with the responsibility of the society as a whole that is of socail change: Now they have been entrusted with a new responsibility. We have to examine and scrutinise how fa'r theese banks have been able to fulfil those functions entrusted nationalisation. Credit-Deposit ratio which was 37.2 per cent in 1969 has risen to 60,3 per cent in 16 years. My point is that nationalisation has helped the banking industry. And it has not escaped the control or the scrutiny of Parliament.

to go into the

Coming to the second aspect of the Resolution, Madam, 'increasing number of thefts and other malpractices brought to light from time to have revealed the unsatisfactory performance of the banks generally and in the matter of advances particularly; that as reported, numerous incidents of dacoity and theft are taking place frequently in the nationalised banks', I would like to point out that nationalisation is not the cause for increasing incidents of dacoity or theft robbery. It is the picture of the society that we are having. Nationalisation is not the root-cause for these incidents of theft or dacoity or robbery. These incidents have creased not because of nationalisation. In this connection, we should also take into account the fact that these nationalised banks have been asked undertake some social justice to which we are committed. Of course, I agree that these incidents of theft etc. have increased. One the reasons may be the enormous increase in the number of without the infrastructure, without the banks having the capacity to absorb the work which was being entrusted to them; because of the enlargement in their scope of operations. number of branches has gone up from 9,000 to 48,000. Out of this, 22,000 branches are functioning in the rural areas. It is the nature of man, the habit of man, the character of man, the morale of man, which results in

these incidents of theft, dacoity, robbery, fraud, misappropriation, misapplication etc. This is not due to the nationalisation of the banks. Elsewhere, what is the picture? Is it only in the panks? What is the total picture of the society, Thefts are increasing. Dacoities are increasing. Cases of misappropriation are increasing. There is machinery to take care of all these things. Appointing Parliamentary Committee to go into the affairs of these banks will not solve the problem. Already, we have the Public Undertakings Committee. the Estimates Committee and the Public Accounts Committee. Have you been able to check thefts, frauds, misall these public appropriations, in sector undertakings? This is not the What my friend, remedy. Ramakrishnan, is suggesting is not the remedy. If we appoint a Parliamentary Committee under the Chairmanship of a Judge and this Committee brings out a report, is it going reduce the incidents of theft and misappropriation? It is not the Actually, the point is, there are laws to take care of all these things, theft, fraud, misappropriation There are laws. It is not so only in the banks. In the outside society also, such things are happening. Have we been able to check it? How best we can make them effective? This more important.

I have the figures with me in regard to frauds in the banks. In 1978, the number was 1422 and the money involved was Rs. 7 crores; embezzlement involved. In 1982, it was 2.065 involving Rs. 14 crores. In 1983, was 2,360 involving Rs. 29.62, crores. In 1984, it was 2,410 involving 38 crores. But what is the action taken on this? It is not the responsibility of the banks to proceed further. It is the law enforcement machinery which takes steps... (Time-bell rings) Madam, I have not even commented on two clauses. As I said, in 1982. there were 2,065 cases, but the punishment was awarded only in 528 ca-1983. out (Interruptions) in ses.

.of 2,360 cases, punishment was awarded only in respect of 609 cases. 1984, there were 2410 cases but punishment awarded is only in cases of This is not the mistake of the banks. The frauds have been identified; banks have reported these frauds; the punishment is to be awarded by the law-enforcing machinery, various courts, the various police departments. They have not been prompt in taking action. The ball is somewhere else. The banks have promptly reported. The auditors have promptly reported that there is a fraud in the bank. But how far the action has been taken is the question.

So the procedure has to be looked into; that should be strengthened; that should be made effective as well as more deterrent. This is the only way how we can avoid these frauds. The law enforcing machinery should be made effective and if necessary, we have to change the procedure, make them subject to summary trial instead of giving adjournments and taking adjournments and lengthening the process.

Yesterday we have passed the ESMA Bill. There also the rights of the employees to some extent and the number of unions come in the way of effective working of the banks. Likewise the law enforcing machinery is very slow and thereby effective action is not being taken on these fraauds.

#### The next clause says:

"despite most of the Banks performing the same functions there is no uniformity of pay scales and service conditions amongst the officers and employees of these Banks."

Madam, this has got a historical background. On the date of nationalisation, there were different banks working under different norms, under different managements. Those employees have been absorbed.

[Shri H. Hanumanthappa]

It is not that we have started all new banks all afresh with regular rules. Actually there were banks in existence; there were service rules existence; there were pay scales existence. These have been nationali-Even among the banks, there sed. are different categories of banksthe Apex Banks, the Nationalised Banks. the Regional Rural Banks, the Cooperative Banks, NABARD, IDBI and such other financial institutions also. Taking the nature of functions that these financial institutions are performing their pay structures are different. It may not be possible to bring uniformity in the pay structures and the scales of pay. Over and above this, each banking institution has got a strong union to take care of themselves. A number of times they violated bilateral agreements. And it is not a case of ill-payment to these bank employees. Actually they are well paid when compared to the other employees of the Central Government or the State Governments. There may not be uniformity in pay scales, but that does not mean that they are ill-They are well-paid and they are well organised and they are capable of taking their cases to any extent. A number of cases have gone to the Supreme Court. They have got the instrument of negotiating machinery; they have got he support of the industrial law. They can negotia-The Parliamentary Committee need not interfere because they have got a very strong union in every bank. They are capable of doing it. We have given laws; this Parliament has made laws strengthening them, giving them the support. The unions are capable taking up their causes settling them across the table through bilateral agreements.

Lastly, Madam, it says:

"this House is of opinion that a Committee consisting of members of Parliament along with some other experts....under the chairmanship of a sitting or retired Supreme Court Judge to enquire into the activities...." etc.

to go into the

working of Banks

As I said at the outset, Parliament has got various methods to exercise control and we have got checks and counter-checks. The Reserve Bank of India has a High Powered Committee to go into the affairs of these banks. Then they have got their auditing system. Over and above that, Parliamentary Committee goes into the details and we have got various reports also laid on the Table of the House, so that there is no necessity to form a Parliamentary Committee.

Having said this, I want to bring to the notice of the Finance Minister that he should look into the working of the banks also. I am thankful to the Mover of the Resolution for having brought it because it gives us an opportunity to introspect, to verify the functioning of the various banks. Madam, after their nationalization, particularly when Parliament has accepted the economic programmes of this country, under the 20-point Programme we are expecting much more from the nationalized banks. have been entrusted with the IRDP loans, Self-Employment loans which form the basis of economic development where we have said that people living below the poverty line have to be raised above the poverty line. Madam, the hon. Minister State for Finance, Mr. Janardhan Poojari, is here and he very knows about the staff in the banks. In several loan meals has pointed the attitude of the bank employees. One thing that is necessary is they should be straightened up the banks should be made real service-oriented institutions in order to get the desired results, what we exthe banks. (Time-bell pect from rings)

THE DEPUTY CHAIRMAN: There are two more speakers and he has to reply.

SHRI HANUMANTHAPPA: I am concluding. Madam.

There is one more thing. About these IRDP loans, one point concerns rural development or self-employment. Here, the subsidy portion of it has become a menace in the implementation of this programme. The subsidy portion attracts corruption. Instead of the subsidy being paid in the beginning-which the bankers and development officials make use of-that can be linked as subsidy to be written off out of the loan. I would request the hon. Minister to consider this aspect in consultation with the Rural Developfent Department:

With these comments, Madam, I conclude my speech. Thank you.

भूत हैं। जिल्ला कैलाशपति मिश्र (बिहार) : 16 वर्ष पहले उपसमापति महोदयाः बैंकों का राष्ट्रीयकरण हुस्रा, उसके पीछे एक महान उद्देश्य था । माननीय सदस्य बोल रहे थे कि देश के अन्दर मट्टी भर पंजीपति या वडे उद्योगपति जब प्राइवेट वैकों में काम कर रहे थे, तो उसमें उनको कोई संबाट नहीं था, विक्षी प्रकार की उनको परेणानी नहीं थी बल्वि सबसे ज्यादा उनको मुविधा थी । राष्ट्रीयकारण करने के बाद जो मनोवृत्ति थी कि हम कल्याणकारी राज्य बनाने जा रहे हैं ग्रौर देश की गरीब जनता जो है, उसके पास वैंक पहुंचें, वह सनझे कि वैकों में जमा की हुई रांगि का उसके जीवन को परिवर्तित करने में कितना योगदान है। ऋब 16 साल के बाद जनता भ्राज नतीजे पर पहुंच गई है, कोई भी विचार करने के बाद इस नतीजे पर पहुँचेगा। एक बार पूर्ण रीति से उसकी समीक्षा करना स्रावश्यक है, दोज वाहां-बाहां पर है, कांटें कहां-कहां पर चुभ रहे हैं, उसकी जानकारी प्राप्त करना स्नावश्यक है। मैं कुछ उदाहरणों के साथ ग्रौर जरा ग्रननी वातों में स्पब्ट बारना चाहरा हं। सन् 1977 में बिहार की जिम्मेवारी मेरे उपर थी, वित्त मंत्री की हैसिया से जब मैंने देखना शुरू किया, तो क्या देखा हूं कि माल 17 प्रतिशः केडिड-रेशो है। यह 7 करोड़ का बिहार ग्रौर उस पर 78 प्रतिशत

से ज्यादा गरीबी की रेखा के नीचे लोग, 85 प्रतिशत जनता गाव में रहती है श्रौर केडिट रेशो देखने के बाद दिखाई दे रहा था मान्न 17 प्रतिशत... (व्यवधान)... में 1977 की बात

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(व्यवधान)... मैं 1977 की बात कर रहा हूं। ग्राप यह भी जानकारी करके देखें कि बैंक गांव में किस्से एउंके हैं क्रोने

कि बैक गांव में कितने पहुंचे है, छोटे-किसानों के पास किलने पहचे है, ग्रामीण-कलाकारों के पास कितने पहुंचे हैं, विलेज म्रार्टीजन के पास कितने पहुंचे हैं तो ऋाण्चर्य लगा देखकर मात्र 6 प्रतिशत्। तब से लगातार प्रयत्न करके कुछ विद्व हुई है। अब 56-57 प्रतिशत केडिट रेशो बिहार का है। लगभग 8 राज्य ग्रौर देश के ग्रन्दर हैं जहां त्रेडिट रेशो 40-45-50-60 के ग्रास-पास घूम रहा है। बैंकों के ग्रन्दर लापरवाही बहुत हो रही है। यह भी ठीक है कि राष्ट्रीयकृत होने के बाद भी समी बैंकों के कर्मचारियों का वेतनमान एक नहीं है, उनकी मिवबाएं एक नहीं है, उनकी व्यवस्था एक नहीं है। होनी चाहिए, ग्रावम्यक है। राष्ट्रीय-करण होने के बाद बैंकों में भी जो एक स्वस्थ प्रतियोगिय की भावना होनी चाहिए उसकी भी कमी दिखाई दे रही है। रुपया जमा करना हो तब घुस देनी पड़ती है, निकालना हो तो घुस देनी पड़ती है, ड्राफ्ट कैश अपराना हो तो घूस देनी पड़ती है, ऐसी खराब हालत हों रही है। परेणानी इस पर नही है कि राष्ट्रीयकरण क्यों किया गया, लेकिन उसके बाद जो खामिया ह्या गई हैं उनको कैसे दूर किया जाये, इस पर विचार करना है।

महोदया, मैं एक श्रीर उदाहरण देना चाहा। है कि जो छोटे किसान हैं, खासकर गरीव श्रादिवामी किसान हैं मुखाग्रस्त इलाकों में, जहां सिवाई का प्रवन्य नहीं है, वहां के लिए पम्प के ऊपर 80 प्रतिशत सबसिडी की योजना वनी। बेचारे पढ़े-लिखे नहीं हैं। मुट्ठी भर दलाल श्रीर बैंक के पदाधिकारियों का गुट बन गया, एक श्रादिवासी को पकड़ लिया जिसके नाम पर एक वीघा खेत हैं, दो वीघा खेत है, संग्ठे का निशान ले लिया श्रीर उसको सौ-पचास रूपया दे कर

# [श्री कैल। शपति मिश्र]

विदा कर दिया। उसको पता भी नही है कि किस कागज पर दस्तखत कर रहे है। उसके नाम पर 7 हजार, 8 हजार रुपए का पूम्प चढ़ गया। दो-तीन साल निकलने के बाद एकदम से उसके पास नीटिस जाता है रुपया जमा करने के लिए। न उसके पास रुपया है, न उसको इस बात की जानकारी है। बिहार के संथाल परगने में ही एक हजार ऐसे ग्रादिवासियों के उप्रर मुक्तदमें है, 500 से ग्राधिक जेल गए ग्रीर बाहर निकले।

उपसभाष्यक्ष [डा॰ (श्रीमतो) सरोजिनी महिषी] पीठासीन हई।

एक कोटरी बन गई है, बैक प्रष्टाचार ग्रहहे वन गए। भ्रष्टाचार पुरानी बीमारी है, लेकिन दो ऐसे विभाग थे एक पोस्टल और दूसरा वैंक जिनके बारे में ग्राम श्रादमी के दिमाग में यह धारणा बनी थी कि यहां भ्रष्टाचार नहीं घुस सकेगा, लेकिन मैं कहना चाहता हूं कि ग्राज यह सबसे ज्यादा वैकों के ग्रन्दर है। ग्रभी बिहार के ग्रन्दर कर्म-चारियों की हड़ताल हो गई, दो महीने तक क्लियरेंस बन्द रहा, विहार के सारे बैंकों का क्लियरेंस बन्द रहा। जो खेती में लगा था उसका काम ठप्प, किसी गरीब को रुपया निकालना है तो उसका मामला ठप्प, जो छोटे-छोटे उद्योग मे लगे हुए है उनकी सारी डोलिंग ठप्प। दो महीने लगातार विलयरेंस रुक जाने के बाद सरकार कोई कदम नही उठा सकी श्रौर कामगाज चलता रहे इसके लिए कोई व्यवस्थानहीं कर सकी।

ग्रामीण क्षेत्रों में किसानों की बात की जाती है मार्जिनल फार्मर स्माल फार्मर । उनके लिए सबसिडी की व्यवस्था है। एक लिस्ट बनी रहती है, काइटेरिया बना रहता है कि ये-ये इसके ग्रन्तर्गत ग्राते है। बक में जाता है पहले, दरखास्त देनी पड़ती है। दस्तंबत करने के बाद साल भर तक दौड़ता रहता है। उसके वाद राया मिल गया काफी घूस देने के बाद तो राज्य सरकारें बैकों को जो सबसिडी देती हैं उसकी व्यवस्था करती नहीं है। ग्रौर चार दिन के बाद पूरे एमाऊट का पूरे कर्ज का नोटिस उस

पर आ जाता है ग्रौर केस चलना शरू होता है ग्रीर उसको बाद में जेल जाना पड़ना है। यह सारी समस्या खडी ही गयी है जिस की व्यवस्था करना द्वावश्यक है। मैं चाहूंगा कि पूजारी जी इनका कही न कही कोई प्रावधान करें खासकर उन राज्यों के लिये कि जो पीछे छुट गर्थ है। केडिट रेशों की कुछ सीमा होनी चाहिए कि उससे नीचे नहीं जाने देंगे। कई राज्य है जो मोर दैन 100 परमेंट केडिट रेशों लेते हैं । एक सौ रुपया जनतः जमा करती है तो 120 रुपये वहां काम के लिये खर्च किये जाते हैं ग्रौर कुछ गरीब राज्य ऐसे है कि ऋगर जनता 100 रुपये जमा करती है तो उसमें से राज्य के लिये 40, 50 या 57 रुपये सै ज्यादा नहीं पड़ता है खर्च के लिये ग्रौर उसमें से भी घुस का ग्रंग हर कदम पर जुड़ा रहेगा। ऐसा होने पर तो कल्याणकारी राज्य की कल्पना की पूर्ति तो नहीं है। सकती । मैं मंत्री जी से कहना चाहता हं कि बिहार में भागलपुर नाम की एक जगह है. एक छोटा उद्योग केन्द्र वहा कई हजार लोग सिल्क के कारबार में लगे हुए हैं। ग्राज उन की यहां के बैकों के व्यवहार से बहुत परेकानी होती है। दो-दो महीने तक उन की विर्त्टी नही छूटती, उन की पैसा नही मिलता। तो इन सब बातों को ग्राप का देखना चाहिए । श्रगर गाडी दलदल में फस गधी है तो किसी को जीप पर रहने की द्यावण्यकता नहीं। ऐसा भी देखा गया है कि प्राइवेट बिल आया है और उस का ग्रौचित्य समझ कार सरकार ने उसकी स्वीकार किया है। क्या मांग की गयी है इस बिल में । एवा कमेटी बनार्या जाय जिसमे पार्लियामेंट के मेम्बर रहे, जिनको बैकिंग का श्रदुभव हो वह रहे उच्च न्यायालय का या सुप्रीम कोर्ट का कोई रिटायर्ड जज रहे ग्रांश वह उस का हेड हो ग्रीर ग्राज जो बैकिंग की प्रतिया चल रही है वह सारी बातो की समेट कर उसका परीक्षण करे और कुछ सुझाव दे। मैं समझता हूं कि इसमें ऐसी कोई बात नहीं है जिस पर सरकार को श्रापत्ति हो। मैं श्राग्रह करूंगा कि इन सब बातों को देखते हुए सरकार इस को सहर्ष स्वीकार

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करे। इससे सरकार की मर्यादा घटेगी नहीं, बढ़ेगी ही और यह देश के लिये बहुत कल्याण की बात होगा।

THE VICE-CHAIRMAN [CR. (SHRI MATI) SAROJINI MAHISHI]: Mr. M.S. Ramachandran.

SHRI M. S. RAMACHANDRAN (Tamil Nadu): Madam Vice-Chairman, I am thankful to you for giving me this opportunity to make a few comments on the Resolution. I am also thankful to the Mover of the Resolution for giving this House an opportunity to discuss both the achievements and the lapses of our banks in the public sector.

I believe that the Mover of the Resolution has given a very much exaggerated account of the state of aff. airs. I do not say that it is extremely good in all aspects, but they are not so bad as it is attempted to be made out. I would like to remind my colleague, Shri Ramakrishnan, the Mover of the Resolution that by nationialisation of the banking sector we have inherited these banks from the private and monopoly industrial houses of this country which were under their control before nationalisation. They had a culture. They had outlook without any commitment to our social ideologies of the Government. So, we have inherited those banks as they were with the officers and the staff with their outlook, culture and tradition. It is not so easy to change all of them in such a short time. It takes not only time, but more serious efforts to put them in order—at least in the way we want them to function. At the same time, we cannot just say that on the achieve ments side it is not satisfactory. There are certain lapses. I do admit. But the overall performance of the banking sector is really good and it not at all bad as is attempted to be made Madam. If we take up the deposits growth, as at the end of 1978. 26,550.79 crores were the deposits, and there was an increase-it registered an increase of 24.47 per-

cent over the previous year. Yearly rate of growth of deposit in 1979 was 16.50 per cent, in 1980, It was per cent, in 1981 it was 19.57 per cent and in 1982, it was 14:80 per cent Looking at these figures, it is not so easy to say that the performance is not satisfactry. Again, laoking at the deposit growth of the non-banking companies, I would like to compare. in 1979-80 it was 31 per cent, in 1980-81 it was 21.3 per cent, and in 1981-82 it was 31:03 per cent. Then comparing this with the non-banking companies, our growth may not be satisfactory as we would like them to be but there are reasons for that. Those non-banking companies are inducing the customers for higher rate of interest and also some what better service in receipt of money and then repayment of the money, in that respect, our sector performance is not satisfactory. We should not forget the fact: before nationalisation, these banks were functioning purely as commercial banking institutions. After the nationalisation. they have taken the role of serving as to fulfil our social abjectives and social commitments. These have been extending credit facilities to a number of ongoing social and economic programmes and schemes such as IRDP etc. During the first three years of the Sixth Five Plan, total sum credit was Rs. 1470.62 crores. Total subsidy was Rs. 952.09 crores benefiting about 89 lakhs families and one more aspect, banking sector has done is they have started adopting number of villages. These adopted villages by banks and public sector have increased at end of 1981 to 1,20,000. No one can dispute that these villages have not made all round progress. Profits of 28 public sector banks have gone up from Rs. 55.94 crores in 1980 to Rs. 77.56 crores in 1982. Out of the total outstanding credit of Rs. 36128 crores at the end of 1982, Rs. 28.345 crores were fully secured. Rs. 4054 crores were considered good and secured by

#### [SHRI M. S. RAMACHANDRAN]

personal liabilities. Rs. 3729 crores were Directors personal security. This cannot be considered bad. Now, let me come to certain unsatisfactory aspects. Credit deposits ratio is uniform in all the regions. In Southern region, it is at 80.01 percent, Northern region, it is ranging between 49.60 percent to 56.01 percent, in eastern and western regions, it is only 45.08 percent. There is great regional imbalance and the thing will apply also to the number of branches in different regions.

In respect of customer service, I agree with the mover of the Resolution that much remains to be done. I am sure that the hon. Finance Minister will take concrete steps to improve this aspect.

In conclusion, I appeal to the mover of the Resolution to have a second thought on his Resolution and not press his Resolution. Thank you.

PROF. C. LAKSHMANNA (Andhra Pradesh); Madam Vice-Chairman, the Resolution before the House is one on which there should not have been any difference of opinion, in the that this Resolution seeks to focus the attention of the House and of the Government in particular on three things that are happening in banking system; one, the increasing number of frauds and other malpractices which are being brought light from time to time; two, the numerous incidents of dacoity and theft that are taking place; and three, the non-uniformity of pay scales and service conditions existing among different banks. Taking these three facts into consideration, the Resolution seeks to request the Government to appoint a high-powered comwith either a sitting retired Supreme Court Judge and some Members of Parliament and some experts outside, to go into the working

of the banks in the light of these three specified problems that have been mentioned in the Resolution.

One point which is arising again and again is that the entire focus is only on the nationalised banks, as if to give an impression that the nationalised banks have been a sort problem rather than a solution to the various issues that we were facing in the country over the last 38 years. Madam Vice-Chairman, I would like to dispel any doubt or suspicion whatsoever about the intention of Resolution by saying that the nationalised banks have been made focal point mainly because today the nationalised banks account for as much as 90 per cent of the commercial network of banks in the country. Therefore, the incidents that are taking place due either to dacoity or whitecollared dacoity and the non-existence of uniform pay scales focus attention on the nationalised banks and this could be made, with the help of the Government's persuasive powers, include other commercial banks as Therefore, one need not very apprehensive as to the focus of the Resolution on the nationalised banks.

Madam Vice-Ch irman, blem of frauds in the banks is something which should make everybody attentive. There is no denying of the fact that here has been an increase in the number of frauds and malpractices in the banks. That does however, mean that the entire banking system in this country, either nationalised OΓ otherwise is full frauds and nothing else. What important to note is that the increasing number of frauds and malpractices is causing alarm because they becoming a premium on the working of the development forces in Therefore, it is necessary that efforts should be made to check the frauds and malpractices in banks. Madam, while the ordinary citizen requires umpteen number

assurances, securities even to secure a small loan, some of the big industrial houses, whose cases have come to light, have been able to corner large amounts in the banks such security systems which are being insisted on in the case citizen. If these b'g tries, individuals and companies could corner large amounts and ultimately become a drain on the functioning of the banking system, why should not efforts be made to pinpoint the various defects that are there and plug them? And for that if there is need for a high-power committee to closely examine these issues. I see no reason why there should be any fear, suspicion or apprehensi n about it. larly, there have been numerous instances of dacoity and theft taking place in banks. Several Memout the alarmpointed bers have proportions of such ir :idents ing and suggested some of the measures to minimise the incidence of dacoity and theft. Therefore, once again, if a high-power committee could examine such in depth, with all the information that is available before it, I see no reason why either the Government or the Treasury Benches should have any reservation about appointing such a committee, such a committee going into the entire working of the banks, with particular reference to these issues.

Finally, it may be true that the employees and officers of the banks are being paid reasonably fair salaries, and are having reasonably good facilities and service conditions. But what is important is there has been no uniformity in their pay-scales and service-conditions. The pay-scales and service conditions of the bank employees differ so much from bank to bank and even between nationalibetween sed banks themselves and nationalised banks and other commercial banks. Therefore, a committee should go into the rationale of the various grades, of the various scales, as also service conditions prevailing in the different banks so that there could come about a more uniform and rational system of pay scales and service conditions for those employed in banks. The range now existing between the lowest scale of pay and the highest scale of is not in tune with the avowed object of creating a society moving towards socialist goals. Therefore, in order to achieve the object of socialist goals which is the guiding principle of the entire nation toady, there is need for a critical look into the pay scales and service conditions of bank employees, there is need for bringing about uniformity in their working conditions and facilities, between the banks and even as between the banks and such other organisations and the entire work force in the country as a whole. In view of these things I would request the Finance Minister to consider this resolution with that understanding and assure the House that the Government will make every effort to appoint a committee, as suggested by the resolution, under the chairmanship of a retired or a sitting Supreme Court Judge with some Members of Parliament and other experts the field as members of the committee, so that the banking system comes to play a more effective and laudable role in the development of the country. Thank you.

श्रीमती शान्ती पहाडिया (राजस्थान): श्रीमन्, सबसे पहले में श्रापने जो मुझे बोलने का मौका दिया है उसके लिए देती हुं श्रौर जो माननीय धन्यवाद सदस्य यह प्रस्ताव लाये हैं उनको भी धन्यवाद देती हूं। हमारे देश में जो बैंकों का राष्ट्रीयकरण हुम्रा वह बहुत म्रच्छा हुआ। हमारे देश के लिए यह बहुत **ग्र**च्छा कानून बना। हमारे देश में ऐसे गरीव लोग थे जो सरमायेदारों से पैसा लेते. थे ग्रौर वे वेचारे उनको चकाते चुकाते ग्रपने प्राण त्याग देते थे। लेकिन श्राज चारों तरफ विकास हुग्रा है । हमारे यहां 5 हजार--6 हजार की वस्ती है। वहां भी ग्राज ग्रापको वैंक मिलेंगे। हर तबके के लोगों को चवे किसान श्रिमती शांती पहाड़िया |

हों, चाहें उनका ग्रपना बिजनेस हो उनको इसका लाभ मिला है। बहुत से लोग जब कोई पण खरीदने हैं, बीज खरीदते हैं यहां से कर्जा लेते है। बहुत से लोग इससे भ्रपना हथकरघा का काम शृरू करते हैं। मैं समझती हूं कि यह हमारे देश के लिये बहुत ही भ्रच्छा कानुन बना है। इससे हमारे गरीब लोगों को काफी राहत मिली है और इससे काफी विकास हुग्रा है । इसके कारण ऐसे लोग जो पहले सर्विस में जाते थे वे वहां न जाकर ग्रपना काम श्रहः करते हैं क्योंकि इसके लिये उन्हे बैंकों से लोन मिल जाता है और इससे वे अपने छीटे-मोटे धंधे में लग जाते हैं। इस तरह से लोगों को इससे काफी राहत मिली है।

दूसरी वात मैं यह भी कहूंगी कि इस काम के साथ-साथ हमारे प्रधान मंत्री जी ग्रौर भी ग्रच्छे-ग्रच्छे काम करने जा रहे हैं, उससे गरीबों को काफी राहत मिलेगी । मैं चाहती हूं कि ऐसे तरीके निकाले जाये, जैसे कि स्रभी एक भाई बोल रहे थे कि कई लोग है जो बहुत गरीब है स्रीर वे जब बैंकों से पैसा लेने जाते हैं तो कुछ पैसा 2 हजार रूपया या 250 रुपया जमा करना पहता है। वे यह किस तरह से करते हैं भगवान ही जाने । इससे गरीबों को नुकसान पड़ता है । इसके लिये वे बेचारे क्या करते हैं कि ग्रपना जेवर बेच देते हैं, ग्रपनी चीजें गिरवी रख लेते हैं ताकि इसकी सिक्योरिटी जमा कर सकें। मेरी मंत्री जी से प्रार्थना है कि इसको कम किया जाय। भ्राशा है वे इस पर ध्यान देंगे। दूसरी बात यह है कि यह भी चला हथा है कि वैंकों द्वारा जव पैसे वसूलने की बात होती है तो गावों में कुड़की करते हैं श्रीर सारा सामान उठा ले जाते हैं। उसमें रियायत की जानी चाहिए। उसमें छूट देनी चाहिए । हर एक के पास खेत नहीं है, हर एक का ग्रयना बिजनेस नहीं होता । जब उसका कोई ग्रामदनी का जरिया बनता है, जो छोटे-छोटे किसान होते हैं वे बैल लेते हैं, भैंस लेते हैं, लेकिन कभी-कभी वह भैंस भी

मर जाती है, बैल मर जाते हैं ग्रौर उनके ऊपर ऋण हो जाता है और वे उस ऋण में दब जाते हैं ग्रौर वे बैंक का कर्जा नहीं दे पाते । उसके पास घर में जो कुछ भी होता है वैंक वाले जाकर सारी चीजे जो उन्हें मिलती है, उसे उठाकर ले जाते है। तो ऐसा नही होना चाहिए । इतनी सख्ती नही होनी चाहिए, उसमे छट करनी चाहिए । उसमें 5 प्रतिशत, 10 प्रतिशत की छुट दी जानी चाहिए ग्रौर उसकी ग्रदायगी का टाइम श्रागे बढ़ा दिया जाना चाहिए श्रौर इसको चार साल या पांच साल वढ़ा दिया जाना चाहिए । भैं इसका बहुत ही स्वागत करती हुं। हमारे देश में जो बैंक के कार्यत्रम चले हैं उसके कारण हमारे घर-घर मे, गांव-गांव में ट्यूब वेल लग गये हैं। इससे खेती के द्वारा काफी श्रामदनी का जिंग्या बन गया है, खेतों की सिचाई होती है. खेतों को काफी पानी मिलता है। हमारे राजस्थान में पानी की बहुत कमी थी लेकिन स्राज हर जगहट्य्बवैल लगते आ रहे है। बैको से लोन लेकर **ग्राज भोग तरक्की कर रहे हैं। इससे** देश के गरीब लोगों को काफी राहत मिली है। इन विचारों के साथ मैं मंत्री जी से यह भ्रर्ज करूंगी कि जो दो हजार या 4 हजार का ऋण दिया जाता है उसको माफ कर दिया जाय, ग्रापकी बड़ी मेहरबानी होगी । धन्यवाद ।

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश): **ब्रादरणीय उपसभाध्यक्ष महोदया, हमारे** विद्वान मिल श्री रामाकृष्णन् जी ने जो संकल्प रखा है, उसका समर्थन करने के लिये मैं खड़ा हुम्रा हूं। जैमाकि उन्होने अपने संकल्प में बतलाया है ग्रौर कुछ उदाहरण देकर उन्होंने कहा है कि इस सिलिमले में एक सिमिति का गठन किया जाये जिसमें उच्चतम न्यायालय के किसी वर्तमान ग्रथवा सेवानिवृत्त न्यायाधीश ग्रध्यक्ष पद पर रहे ग्रौर संसद सदस्यों के साथ-साथ वित्त ग्रौर बैकिंग के क्षेत्र में <mark>श्रन</mark>ुभव रखने वाले कुछ श्रन्य विशेषज्ञ जो हैं, उनको इस समिति का सदस्य बनाया जाये। सन् 1969 में बकों का राष्ट्रीयकरण हुम्रा था म्रौर जब बैंकों का राष्ट्रीयकरण हुम्रा था तो सारे

Parliamentary Committee देश ने उसका समर्थन किया था। यह एक **बहुत ग्रच्छा क**दम थालेकिन पिछले 17-18 साल में बैंकों की जो कार्य प्रणाली रही है उससे जिन लोगों के दवारा **बैं**को मे रुपयालगायाजाता है उससे उनको कोई लाभ नहीं मिल पा रहा है। काफी योजनाएं बनी ग्रौर एक विशेष किस्म की योजना थी कि जो शिक्षित बेरोजगार है या जो अशिक्षित बेरोजगार है उनको बकों की श्रोर से 25-25 हजार रुपया **क**जे दिया जाएगा । उस योजना के सम्बन्ध में बरावर णिकायतें भी स्राती रही ग्रीर कुछ राज्य सरकारों ने इस बात को माना भी कि वास्तविक लाभ उन लोगों को नहीं मिला जो कि गरीव थे श्रौर बेरोजगार थे। इसी प्रकार से वैंकों के सिलसिले में धोखाधडी की शिकायतें श्राया करती हैं जिसमें बराबर वृद्धि हो रही है; जिस पर बराबर इस सदन के सदस्यों ने चर्चाभी की है ग्रौर उदाहरण दिये हैं। तीसरा इसमे ध्यान दिलाया गया है कि जो बैंकों के कर्मचारी है उनको जो काम करने के सिललिले में वेतन मिलता है पद का लाभ मिलता है उसके सिलसिले में वहां पर ग्रसमानता **है**। जो लोग समान काम करते है उनको समान कार्य के लिए समान वेतन मिलना चाहिये। चौथी बात यह है कि जो गरीव लोग हैं रिक्शा चलाने वाले लोग **उन**के लिए यह योजना थी कि बेरोजगार हैं जो रिक्शा चलाने भ्रपना रिक्शा लेना चाहने है उनको दिया जाएगा। मुझे पूरा यकीन है कि यदि कोई संसद् सदस्य चाहेंगे तो 15 बार उनको बैंक में जाना पड़ेगा कर्ज के सिलसिले में सारे फार्म भरने पड़ेगे साथ में बैंक वाले जमानतदार भी मांगते हैं, वह भी देनी पडेगी लेकिन इसके बाद भी रिक्शा वाले गरीव स्रादमी को किस प्रकार की कठिनाई होती है इसकी स्रोर मंत्री महोदय को विशेष ध्यान देना चाहिये। एक ग्रौर बात की म्रोर में म्रापका ध्यान धार्काषत करना चाहता हूं। बैंकों के द्वारा जो कर्ज दिये जाते हैं इसके सिलसिले मे भी काफी धांधली है। इसी सदन मे 26 मार्च, 1985 को ग्रतारांकित प्रश्न संख्या 933 के उत्तर में बतलाया गया कि एक सज्जन को जो दिल्ली

के रहने वाले है साढ़ेसात लाख रुपये कर्ज दिया गया। सात लाख रुपये कर्ज की पहली किश्त ग्रौर पचास हजार रुपये कर्ज की दूसरी किश्त दी गई। यह कर्ज उनको दो किश्तों में दिया गया। यह कर्ज इस बात के लिए दिया गया कि सेक्टर 15-ए नोएडा मे उस व्यक्ति ने इमारत बनानी थी। जनवरी 1983 मे रिजव बैक ग्राफ इण्डिया ने ग्रनुमति दी सेंट्ल बैक स्नाफ इण्डिया को बिल्डिंग बनाने के लिये यह कर्ज दिया गया ग्रौर किर उसो व्यक्ति से बैंक दवारा इसे 14 हजार रुपये माहवार किराये पर लिया गया। यह व्यक्ति कोई ग्रौर नही श्राज के केबीनेट सेकटरी उस वक्त वे वित्त सचिव थे, रक्षा सचिव थे। साधारण श्रादमी को 10 हजार रुपये कर्ज भी नहीं मिलेगा। क्यों कि बैक से कर्ज मिलने के कुछ नियम होते है। जमानत देनी होती है सम्पत्ति को सिक्युरिटी के रूप मे देना पड़ता है। मेरा यह कहना है कि इस तरह के कार्यों में जो घोटाले हो रहे हैं इनकी श्रोर सरकार को विशेष ध्यान देना चाहिये। मै राम कृष्णन जी के प्रस्ताव का समर्थन करता हूं कि संसद् का नियंत्रण होना चाहिये। बैकों मे जो धन होता है वह स्राम जनता स्रौर देश की संस्थात्रों का धन जमा होता है। यह राष्ट्रीय सम्पत्ति है इसका सद्पयोग हो इसका लाभ सब लोगों को मिले इसके लिए ब्रावश्यक है कि संसद् की एक उच्च समिति हो उसका प्रभावकारी नियंत्रण इन पर होना चाहिये । धन्यवाद ।

**श्री कल्पनाथ राध** (उतर प्रदेश): ब्रादरणीय उपसभाध्यक्ष महोदया, जो हमारे मित्र बको के राष्ट्रीयकरण के सम्बन्ध में यह प्रस्ताव लाए है उनकी बहुत सी बातों से मैं सहमत हूं। 1969 में बैंकों का राष्ट्रीयकरण कर के देश की श्रीमती इन्दिरा गांधी ने समाजवाद की दिशा में एक महान कदम उठाया। सारे राष्ट की जनता ने इस कदम का स्वागत किया । उसी समय राजाम्रो के प्रिवी-पर्सेज की समाप्ति की भी घोषणा की गई, उसका भी देश की जनता ने स्वागत किया। यह कदम समाजवाद की दिशा [श्रो कल्पनाथ राय]

में बहुत बड़ा कदम था। मगर बैंकों के राष्ट्रीकरण के पीछ उद्देश्य क्या थे? मुट्ठी भर पूजीवित बैंकों को कंट्रोल करते थे, उनको बकों से निकाल कर आम जनता के लिए उनके दरवाजे खुल जाए। उसका यही उद्देश्य था, आर्थिक और सामाजिक उत्पीड़न की समाप्ति, विवमता की समाप्ति, शोवण पर आधारित मामाजिक आर्थिक रचना की समाप्ति और एक नए इकोनोमिक आडर, एक नए आर्थिक विकास की दिशा में कदम उठाया गया था। लेकिन पिछले 69 के बाद 16 वर्षों में, अभी मैं आपके मामने, वनना ने साठे जी ने एक किताब लिखी है,

"Towards Social Revolution" उम किताब में उन्होंने लिखा है :

"It will not be out of place in this context to mention here remarks of a non-resident Indian businessman, Mr. Swraj Paul, made at the Press Clcb of India on 19th August, 1983. He said: It is unfortunate that just 11 business houses in the country were controlling the industry in which public institutions had invested about Rs. 27,000 crores whereas their investment was barely 148 crores." He further disclosed that 11 industrial houses were siphoning off big chunk of the financial gains for their own needs and according to some estimates, they had deposited Rs. 25,000 crores in banks overseas." The remarks made by Mr. Swraj Paul have not been denied or contradicted by the big industrial houses or by any responsible quarter."

These industrial houses are Birlas, Tatas, Mafatlal, J. K. Singhania, Thapar, Sarabhai, Scindia, Kirlosker, Hindustan Levers, Larsen and Toubro and Modi.

ग्रादरणीय उपसभाइयक्ष महोदया, पूरे हिन्द्स्तान के वैंकों की डिपाजिट 75 फैंडजार करोड़ रुपया है जिसमें 27 फिंजार करोड़ रुपया तो 11 पूंजीपनि

घरानों को चाहे वह लाइफ इंग्योरें,स बैंक या जो भी फाइनेंसियल इस्टीट्यू**शन** हैं उनके माध्यम से दिया गया है। ऋ**ष** जानने हैं कि हिन्द्स्तान में पब्लिक सैक्टर की इकोनोमी के निर्माण के पीछी क्या है, नए हिन्दुस्तान का निर्माण, जो हिन्दुस्तान पहले बुल्लक कार्टएज मै था ग्राज पिछले 37 सालों में वह हिन्दुस्तान ब्ल्लक कार्टइरा से निकल कर एटामिक इरा में पहुंच चुका है। हिन्दूस्तान में भारी उपलब्धियां हुई हैं। लेकिन जो हमने पब्लिक सैक्टर को बनाया उसके इन्फास्ट्रक्च को बिज्डग्रंग किया नए देश के निर्माण के लिए, नई सामाजिक-प्रार्थिक करने के लिए, इनफास्ट्क्चर बिल्डग्रग करने के लिए, समाजवादी दिशा में देश के कदम उठाने के लिए किया, प्राइवेट सक्टर का एक उददेश्य है कंज्यमर ग्डज में इन्वैस्टमेंट ग्रौर ज्यादा से ज्यादा म्नाफा कनाना । बैंकों के राष्ट्रीयकरण के वाद जो पंजी देश के गांवों के विकास के लिए या कृषि के विकास के लिए या हिन्द्स्तान की बेकारों की समस्या हल करने के लिए या राष्ट्र के सर्वागीण विकास के लिए जो पैमा खर्च होना चाहिए वह पैसा जिस दिशा में होना चाहिए वह उनना खर्च हुग्रा है क्या ? यह एक सेवाल है । हमारे ग्रादरणीय वित्त मंत्री श्री जनार्दन पूजारी जी एक बहुत ही ईमानदार ग्रौर सच्चे मंत्री हैं श्रौर स्राज हमारी सरकार ने रूरल एम्प्लाय-मेंट स्कीम, रूरल इंटीग्रटड डिवैलपमेंट स्कीम, लैंडलैस एम्प्लायमेंट गारन्टी स्कीम, रीहैविजीटेशन ग्राफ दी बोंडेड लेबर, ये ऐसे कार्यक्रम हैं जिन पर हमारी सरकार पैसा खर्च कर रही है। ग्रगर इन कार्यक्रमों को ठीक से चालू किया जाए, उन्हें ठीक से लागु किया जाए तो देश के सामाजिक ग्रौर ग्राधिक जीवन में भारी परिवर्तन हो सकता है। सरकार के ये कार्यक्रम बड़े ही सराहनीय हैं स्रौर इन कार्यकर्मों का इम्प्लीमेंटेशन भी होना चाहिए। लेकिन इसके बावज्द भी हमारी सरकार यह चाहती है कि राष्ट्रीय जीवन में ऋाथिक शोषण समाप्त हो, गैर-बराबरी समाप्त हो, देश सामाजिक **म्रार्थिक विकास के रास्ते पर म्रागे बढ़े।** इसके वावजद हमारे इस केन्टीय कबिनेट

के एक मिनिस्टर ने जो श्रपनी किताब लिखी है, इसमे उन्होंने लिखा है कि 27 हजार करोड रूपया हमारे बैं किंग इन्स्टीटयूशन्ज श्रीर फाइनेसियल इन्स्टीट-यूशन्ज के माध्यम मे देश के 11 पूंजीपति घरानो को गया है। श्रीर यह पूजीपति यरानो को गया है। श्रीर यह पूजीपति 4 P.M. इन्होंने विदेशों में जमा कर रखा है इनकी पूंजी केंबल 148 करोड है, यह सोचने की बात है। हम इन बातो को देखें।

म्रादरणीय उपसभाध्यक्ष महोदया, देश की प्राजादी की लड़ाई के दौरान ही महात्मा गांधी के नेतृत्व में ग्राजादी की लड़ाई लड़ने वाले सैनानियों ने यह फैसला किया था कि जब हिन्दुस्तान, हमारा देश आजाद होगा तो उसमें हम गाव के विकास और कृषि के विकास को प्राथमिकता देंगे क्योंकि हिन्दुस्तान की परिस्थिति यरोप की परिस्थित से बिल्कुल भिन्न है। हम य्रोप की नकल करके हिन्द्रस्तान का निर्माण नहीं कर सकते। हिन्दुस्तान बुनियादी रूप से गांवों का देश है. हिन्द्स्तान ब्नियादी रूप से एक कृपि-प्रधान देश है, देश की एकानोमी एग्रीकल्चरल एकोनोमी है, यहां के रहने वाले लोग गांव के रहने वाले किसान है ग्रौर ग्राज क्या कारण है कि हमारी अरूरी नीतियाँ का ठीक ढंग से कार्यन्वयन न होने के कारण लोग गांवों से शहरो की घोर भाग रह है है। में खद गांव को जनता हूं, गांव का ल्हार उजड़ कर गांव छोड़ कर भाग रहा है, गांव का कहार उजड़ कर भाग रहा है, गांव का सुनार श्राज उजड़ कर गांव से शहर की ग्रोर भाग रहा है, जो गांव का तेली तेल पेलकर खर्चा चला रहा था, वह भी अ।ज उजड़ कर गांव से बडे महरो जैसे वंबई, कलकता, हैदराबाद, दिल्ली की श्रोर भाग रहा है, गांव का जो लेंडलेंस लेंबर है, वह कांम धर्घ की तलाश में शहर की ग्रोर भाग रहा है ग्रौर बंबई, कलकत्ता, हैदरावाद, मद्रास की ग्रोर भागा जा रहा है। गांव के लोग रोजी-रोटी की तलाश में बड़े शहरों की श्रोर भाग रहे है ग्रीर बड़े शहरों की ग्राज दुर्गति यह है उपाध्यक्ष महोदया, कि ग्रगर दिल्ली में 50 हजार लोगों के लिये पानी की

या बिजली की व्यवस्था एन० डी० एम० सी०करता है तो उस पर एवा भरोड डर्ड करेड था दबाब है, अभर पचास हजार के लिय बिजर्ला है, तो डेढ करोड़ का कंजम्पशन है, पचाम हजार लोगों के लिये पा*नी* की व्यवस्था है. तो दो करोड़ पर्ना लेने वाले है। नियोजन के ही एक तरह से हमारे यहां शहरीं की म्रोर लोग गावों से भाग रहे है मौर यही कारण है कि स्राज हैदराबाद, बंबई या कलकत्ता य। दिल्ली या कोयम्बट्र या अहमदावाद या चडीगढ जैसे बड़े शहरों मे स्लम की प्रोब्लम पैदा हो रही है ग्रांर गांवों से लोग महरों की स्रोर भाग रहे है। अगर हिन्दुस्तान के बैकों में जमा पुजी का इस्तेमाल गांवों के विकास के लिये या छोटे-छोटे उद्योग धंधो के विकास के लिये या कुटीर उद्योगों के विकास के लिये या गांव के जो लोग प्रातन जमाने से रोजगार करते रहे है, उनके उस रोज-गार को बढावा देने के लिये किया जाय. तो जहा एक तरफ बेकारी की समस्या के हल की तरफ हम प्रयास करेंगे, वहीं जो गांव उजड रहे हैं, उनका बचाव होगा। वहां के लोग जो काम-धंधे पराहन जमाने से करते रहे थे, उन कामों के लिए बैंकों क्षे पैक्षा लेक्षर वही गांवो में अपनाकाम कर सकते है और इससे गांवो की ग्राधिक दशा भी मजबूत हो सक्ती है। ग्राज गांव में रहने वाला जो भी व्यक्ति थोडा सा धनी हो जाला है, वह अपना धन समेट कर शहर की तरफ चला जाता है। गांव की जमीन 500/-रुपये वीघः 1000/-रुपये बीघा मिल पही है, कोई लेने वाला नही ग्रीर यहां दिल्ली में एक लाख रुपये बीधा जमीन है ग्रौर वह भी मिलने वाली नहीं है ।

म्रादरणीय उपसभाध्यक्ष महोदया, जो बैंकों का राष्ट्रीयकरण का उद्देश्य था, वह था हिन्दुस्तान से श्राधिक शोषण की समाप्ति, उद्देश्य था सामाजिक उत्पीडन की समाप्ति, उद्देश्य था कृषि का सर्वागीण विकास, उद्देश्य था देश के सात लाख गांवों का विकास, उद्देश्य था हिन्दुस्तान का सर्वाणीग विकास। लेकिन हिन्दुस्तान श्रिः कल्पनाथ राज ]

के इन बैकों ने कृषि के क्षेत्र में इतना ध्यान नहीं दिया । मैं देश की नेता स्वर्गीय इन्दिरा जी को धन्यवाद देना चाहंगा, जिन्होंने वि बैकों के राष्ट्रीयकरण के बाद एग्रीकरचर बैंक को भी स्थापना की । हिन्द्स्यन के गांवीं की खेर, के विकास के लिये उन्होंने एग्रीकल्चर बैकों की स्थापना की। ग्रादरगीय उपसमाध्यक्ष महोदया, जो रुपया इंटीग्रेटेड रूरल उपलप-मेंट के लिये हमारी सहावीं पंचवर्यीय योजना के माध्यम से दिया गया है, या ह्टरल एम्पलायमेंट स्कीम के लिये जो रुपया दिया गया है या लेंडलेस एम्पलाय-मेंट जारंटी स्कीम के लिये जो रुपया दिया गरा है मेरा सरकार से निवेदन है कि जो रूपया दिया गया है उससे दस गुना स्वया ग्रामीण सेक्टर के विकास के लिये दिया जाना चाहिये। मैं वित्त मंत्री से निवेदन करना चाहा। हं कि प्राइवेट सेक्टर में, इतना ज्यादा पैसा क्यों दिया जाता है प्राइवेट सेक्टर के पूजीपितयों को, जिनके पास ग्रयाह धन है, उनको बैंकों से इनने हजार करोड रूपया क्यों दिया जाता है. क्यों नहीं उस रूपये को छोटे उद्योगवन्त्रों में, मीडियम साइज उद्योगवंबों में या गांवों के उद्योगवन्धों के विकास के लिये खर्च किया जाता ? पावेलक सेक्टर के लिये रुपया खर्च होता है, यह ग्रन्छी बात है। आज देश में एक बहस यह भी चल रही है कि प्राइवेट सेक्टर में मुनाफा ज्यादा होता है, पब्लिक सेक्टर में मनाफा कम होता है। पब्लिक मेक्टर का निर्माण केवल मुनाफे के लिये नहीं होता है। पब्लिक सेक्टर का निर्माण मुलक के निर्माण के लिए किया गया है, इन्फास्ट्रक्चर के डेवलपमेंट के लिए क्षिया गया है। पब्लिक सेक्टर में विजलो पैदा होती है तो उसका लाभ वडे-बड़े पूंजीपति लेते हैं, उसते श्रवना कारखाना चलाकर कन्ज्यूमर गृड्स पैदा करते हैं ग्रीर उनको चार गुना दाम पर बेचते हैं। बिजली न हो तो उनका कारखाना नहीं चल सकता। प्जीपति लाबी या केपिटिलिस्ट प्रेस देश में लाजिक दे रहे हैं पब्लिक सेक्टर में मुनाफा नहीं । पब्लिक सेक्टर रेलवे है, रेलवे पब्लिक प्टिलिटी सर्विस है, उसमें घाटा भी हो

सकता है। उसमें ग्राम जनता चलती है, लाखों करोड़ों इनसान चलते हैं। पब्लिन यूटिलिटी सर्वित पर करोड़ों रुपया खर्व करना पड़ता है, उसमें घाटा भी हो सना। है। इसना यह मतलब नहीं कि रेलवे पंक्तित श्रंडरटेकिंग गला है। एटमिन रिसर्च पव्लिक सेक्टर के माध्यम से हो रही है। श्राज हिन्दुस्तान बूलन कार्ट एज स स्वेस एज में प्रवेश कर गया है क्योंिक हमने पब्लिक सेक्टर एकोनोमी को प्राथमिक ।। दी है, पब्लिक सेक्टर में इतरेस्ट किया है, टेकनोलोजिकल डेबलगमेंट पर, एटमिक रिसर्व पर करोड़ों रुपया खर्च करना पडता है। पब्लिक सेन्टर को हम प्राक्तिट और लास की दृष्टि से नहीं देख सनते, पिन्तिक सेक्टर को पिन्तिक सर्विस की द्विट से देखना चाहिए।

to go into the

working of Banks

श्रादरगीय उपसमाध्यक्ष म्राजादी की लड़ाई के दौरान स्वतंत्र*स* सम्राम नेनानियों ने उन जमाने में फैसना किया था कि जब हमारा देश ग्राजाद होगा तो जनतांत्रिक गगराज्य होगा स्रौर जन रांत्रिक गगराज्य के साथ पब्लिक सेक्टर इकानामी को प्राथमिका। देनी होगी । 1936 में ग्राल इंडिया कांग्रेस कमेटो के अव्यक्त की हैसिया से पंडित जवाहर लाल नेहरू ने कांग्रेस के ग्रन्यक्ष की हैसियत से कहा था:

"I am a socialist. I believe in socialism and I want to convert the Congress into an organisation of socialism. And when I say I am a socialist, I. believe in scientific socialism. The problems of India can not be solved without socialism. The problem of poverty, the problem of unemployment cannot be solved without socialism and want to convert the Congress party into a socialist organisation."

उन्होंने कहा कि ग्राजादी का क्या उद्देश्य होगा, ग्राजाद हिन्दुम्यान का क्या उद्देश्य होगा इसकी घोवणा जवाहरलाल नेहरू ने आजादी की लड़ाई के दौरान की थी। डेमोकेटिक सिद्धांन्तों में विश्वास करते हुए आजादी के बाद जो हमारी सरकार

बनी उसने उस दिशा में कदम उठाया । 1969 मे जब काग्रेस का विभाजन हुम्रा उस समय कांग्रेस के ऋट्यक्ष श्री निजलिंगप्पा ने यह कहा था: Private sector wil occupy the manding heights of the economy. हमारे देश की नेना श्रीमती गांधा ने कहा था--Public sector will occupy the commanding heights of the economy.

इसी प्रधन को लेकर कांग्रेस ट्ट गई फरीदाबाद कांग्रेस के बाद ग्रौर उसी ग्राधिवेशन के वाद बैंकों का राष्ट्रीयकरण हुन्ना, उस म्राधिवेशन के बाद राजामों के त्रिवीपर्स समाप<sub>ते</sub> हुए, उसी अधिवेशन के बाद हमने हिन्द्स्तान में बैकों के राष्ट्रीयक्षरण का फैमला विधा ग्रौर उसका लाभ भी हमा। माज हिन्दुस्तान में लाखों-लाख किसान ग्रंपने खेतों को ट्रेक्टर से जोत रहे हैं --25 हजार रूपया वे जमा करते है ग्रौर 75 हजार रुपया बैंकों से मिलता है।

SHRI SANKAR PRASAD MITRA: Madam, on what subject he is speaking? Nobody has criticised the nationalisation of the banks.

THE VICE-CHAIRMAN [DR. SHRI MATI SAROJINI MAHISHI): It is all right. He is expressing his views

काफी समय लिया है ग्राप ने । इसलिये मैं प्रार्थना करती हं कि अब आप अपनी वात समाप्त करिये।

श्री कल्पनाथ राय : लाखों करोडों पर्पिश सेंट जो बैंकों के माध्यम से किसानों को दिये जा रहे है और उन के माध्यम से जो देश में रेबोल्यूणन हुआ है ; जो हरित कान्ति हुई है उसके पीछे यह बैंकों का राष्ट्रीयवारण हो रहा है। इसलिये रामान्नुष्णम् जो ने जो प्रस्ताव रखा है कि ग्राज बैंकों की प्रक्रिया फाल्टी है, ग्राज उनमें डकैित्यां हो रही हैं, बैंकों के पे स्केल्स उचित नहीं हैं उसके लिये मैं निवेदन करना चाहता हूं कि बैंकों के सिस्टम में सुधार लाने के लिये ही यह

प्रस्ताव लाया गया है। मैं इसका समर्थन करता हूं। ग्राज जो बीस नेशनलाइ ज्ड बैंक हैं उनमें एक तरह का मैलरी स्ट्रक्चर होना चाहिए। स्राप्त मेडिकेट बैंक की सैलरी एक तरह की है, स्टेट बैंक की सैलरीज दूसरी तरह की हैं, न्यू बैंक की मैलरीज दूसरी हैं ग्रौर इलाहाबाद **बैंक** की सेलरीज दूसरी धरह की है, सब का पैटर्न अलग-अलग है तो मैं चाहता हूं कि वित्त मंदी जी जो हिन्द्रसान के राष्ट्रीयल्य वैंका है उन की सर्विस कंडीशन्स श्रौर जो उन के कर्मचारी हैं उनकी तनब्ब।हों में एक युनिकःमिटी इस्टैबलिश भरें। ग्राज ही दिल्ली में कई लाख की डकैती हुई है। इसके लिये मैं विता मंत्री जी से निनेदन वालंगा कि मैंने बहत से बैंकों की ब्रांचेज की देखा है जिन में संक्योिटा की उचित व्यवस्था नहीं है। हमारे सारे नेशनलाइल्ड बैंकों में एक साइंटिफिक ंक्योरिटी की व्यवस्था होनी चाहिए ताकि उन में चोरी, डकैती श्रौर लुट पाट ग्रादि न हो सके।

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दूसरी वात उन्होंने अपने प्रस्ताव में बह है कि:

"that, as reported, numerous incidents of dacoity and theft taking place frequently in nationalised Banks; that despite most of the Banks performing the functions there is o uniformity of pay scals and service conditions amongst the office'rs and employees of these Banks;"

में तो सरकार से निवेदन करना चाहता हूं कि सुप्रीम कोर्ट का कोई जज इसकी अध्यक्ता करे इससे पहले मैं वित्त मंत्री जी से कहना चाहंगा कि जो मांगें उन्होंने प्रस्ताव में रखी हैं, वह सही हैं और यंतिम बार मैं यह कहना चाहता हूं कि राष्ट्रीयकृत बैंकों के माध्यम से देश के ग्रंदर एग्रीकल्चर सेक्टर में गांव के किसानों को जो कर्ज दिये जा रहे हैं उन का रेट आफ इंटरेस्ट आप को कम करना चाहिए। मैं वहत से केसेज जानता हूं ग्रौर हमारे दरवारा सिंह जी

श्रिः कल्पनाथ रायः

यहां बैठें है, वे बहुत प्रतिध्ठित नेता है, वे जानते होंगे कि बहुत से किसान जो द्रैक्टर लिये हैं कर्ज लेकर उन का सूद ज्यादा होने के कारण उनके नीलाम हो जाते है, उन के खेन नीलाम हो जाते हैं ग्रौर वे ट्रेक्टर का दाम नही चका पाते । इस लिये जब उन की कर्ज दिया जाय तो वित्त मंत्रालय से मेरा अन्रोध है कि 5 या 7 परसेट पर वह उन को दिया जाय ताकि किसान उसको ग्रासानी से अदा कर के हरित<sup>े</sup> कान्ति में हिस्सा बंटा रकें। इसी तरह से मै निवेदन करना चाहता ह कि देश के बैंको का जो राष्ट्रीयकरण हुमा है उसकी पुजी का इस्तेमाल आज देश के गरीबों की छठाने के लिये. पांब्लक सेक्टर ग्रंडर टेकिंग को मजबूत करने के लिये, पव्लिक सेक्टर इकानामी को मजबूत करने के लिये, यहा की जनशक्ति को मजबत करने के लिये, जनता की ताकत को मजबत करने के लिये, लोक शक्ति को मजबूत करने के लिये. ग्रामीण यांचल की ग्राधिक व्यवस्था को मजबूत करने के लिये, एग्री-कल्चरल सेक्टर को मजबत करने के लिये किया जाय। इन भव्दों के साथ में वित मंत्री जी से निवेदन करता हूं कि रामा-कृष्ण जी के प्रस्ताव के कई मुददों का में समर्थन करता हूं ग्रीर ग्राणा है कि सरकार खुद ही इस मे जो अच्छी बातें है उन पर मनन करेगी ग्रौर उन को स्वी-कार करेगी और उन को लाग करेगी। इस के साथ ही मैं इस का समर्थन करता हैं।

SHRI N. E. BALARAM (Kerala): Madam Vice-Chairman, I support the Resolution moved by the hon. Member, Mr. Ramakrishnan, requesting the Government to appoint a committee consisting of Members of Parliament and experts on economic matters. The idea about a committee is very simple. He has mentioned in his Resolution that it is high times to assess the activities of the banks, and that the committee should submit its report, within a period of six months. to the House. This is the simple idea.

I think, except the operative part of the Resolution, there is no difference of opinion on all the other points which have been mentioned in the Resolution. There is no difference of opinion among the Members from both sides of the House. I was closely listening to the speeches made from the other side. I would like to ask them.

Mr. Ramakrishnan has mentioned in his Resolution that increasing number of thefts and malpractices there in the banks. I would like to ask Mr. Kalp Nath Rai, is it a fact or not? It is a fact. I put it to the House. I would like to ask them, is it a fact or not? Increasing incidents of thefts and malpractices are there in the banks. We do not say, the Mover of the Resolution also does not say, that frauds are committed in all the banks throughout the country. Who said that? Whom are you replying? I do not understand. Why do you exaggerate? The other day, when the Minister was replying, he gave the facts. He told us that in every year, 1982, 1983, 1984 1935, case of frauds have been increasing. Is it not a fact?

I would like to ask another question. I hope, the Minister will reply. Only two-three weeks back, one of the journals—it is not an irresponsible journal; I am quoting the 'Economic Times'-reported that about Rs. 2,000 crores were written off by the banks. Is it not a fact? Is it not time that we should go into, we should look into the entire activities of the banks I do not know the technical terms of these things. First they say, it is doubtful. It is, doubtful advances made. Then, they say, these are sticky advances. The third stage write off. Things are going on like that. I do not say in large number of banks, but in many banks, things are going on like that. This is the first point mentioned by the author of the Resolution.

The second point mentioned by him is, numerous incidents of theft and dacoity are taking place. Can deny the fact? I ask. What happened day before yesterday? Three back. I put a question in the House. The Minister replied that steps being taken, in a phased manner, to protect the banks; that security measures will be taken immediately. assured the House. The next what happened in New Delhi? Again, there was a bank robbery. Therefore, this is what is happening. I said earlier, there is no difference of opinion on all these points. The only difference between us is in regard to the operative part of the Resolution. You do not agree to One Member from the other side—I do not remember the name of the Member-while concluding his speech, supporting the Resolution, to the Minister that he should into he details in regard to the functioning of the banks. This is what we are saying. We are saying same thing.

Some Members were telling why don't you read the reports of the Reserve Bank of India. Of course, I do read the reports of the Reserve Bank of India. But do you that by reading the reports of Reserve Bank of India, we will be able to get the entire picture in regard to the functioning of the nationalised banks? Can anybody tell the House? I do not think anybody say like that. I regularly read the annual reports of the Reserve Bank of India. I know, in some where representatives from the Reserve Bank of India are on the boards of these banks, frauds are committed. Is it not a fact? It is a fact. Therefore, don't simplify the whole thing, don't paint a rosy picture and say that nationalisation has solved all the problems. We are not opposing nationalisation. Nobody from side. Why do you say that? Nationalisation was a big step. Every body

agrees with that. We are not questioning nationalisation. What we are questioning is, what we want to understand is, how do these banks function? Our feeling is, all is not well with this sector of industry, the banking sector. Something is wrong So why don't you have a check up, an assessment of the whole affair? What the harm in it? Somebody "there is secrecy in the bank", as if the Committee is asked to check up the accounts of each individual, how much money he has got in his bank accounts. Is that the intention of the Resolution? Why do you put forward such silly arguments? We do not want to go into the secrecy of any account of the bank. We want to study activities of the banks. It is clearly in this: "to enquire mentioned the activities and affairs" of banks which every body should know-including the lending activities of the banks.

I can give you one latest example. There are reports in the paper that a particular bank, a very good bank, the State Bank of Indore, is committing frauds. I can give you two exa-One is, the Madras branch of that bank has reportedly suffered a great loss of 5 crores of rupees by giving an advance to one Noor Mohammad and Co. You know that party was allowed advances against cleared cheques and drafts. Another case in the same bank is that of Indore Inlustries (P) Ltd. Dewas. That company was granted 2 crores rupees by this bank without proper scrutiny of the company or the project. And that amount was stopped. Things are going on like this inside the banks. Please don't give us rosy pictore. Something is wrong. Frauds are the're. Reports are there. It is on the increase. I do not say all the banks are committing frauds, but it is there. So it is time for us to go to and make a study how we can improve the activities of these banks. We do not claim that the Members [Shri E. N. Balaram]

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of Parliament are experts. Members of Parliament must be there. Experis on financial matters must be there. The Committee should go into the broad activities of the functioning of this body and submit a report within six months. We can have a better discussion, with better understanding we can discuss things and not in the air. We can discuss things in a better way. Supposing we get the report, what is the harm in it? I do not know. There is no harm in it. It will only help, it will only contribute to the better functioning of the industry which is a vital sector the economy. I hope the Minister will understand the spirit of the Resolution and accept it and help us to improve this industry. Thank you.

SHRI VEERSHETTY MOGAPPA **KUSHNOOR** (Karnataka): Madam Vice-Chairman, I congratulate Ramakrishnan that he has given us an opportunity by bringing this Resolution to discuss the working of the banks. It is not the question whether after nationalisation the banks have served or not. I think nobody will doubt about advancing loans to the weaker sections and the priority sector that all the Scheduled Banks and nationalised Banks have done wonderfully well. That is not the question which has been raised by Ramakrishnan. The question which he has posed before this House that every day we are reading the newspapers about bank dacoities and frauds. These two have created a bad image about the working of the banks in the entire country. This is not my opinion. This is the opinion of Shri M. N. Goyaporia, Chairman of the Indian Banks Associations, representing all the nationalised banks and even the private banks also. He has expressed this opinion, He is also Chairman of the Central Bank of India. I quote:

"The image of the banking industry was now perhaps at the lowest ebb. On top of the continuing customer dissatisfaction with deteriorating services in the banks was superimposed the increasing incidents of frauds and malpractices involving branches, both within the country and overseas. All these had tarnished the fair image of the banking industry".

This is the opinion of one of the top bankmen—Chairman of the Central Bank of India and Chairman of the Banking Association. Therefore, it is the duty of the Members of Parliament to express their opinion as to what is wrong with the banks.

Now he has brought in the poin about banks which have committed frauds. I would like to bring to the notice of the House instances of frauds committed-I am not quoting figures of earlier years but only of recent years. In 1983-84, 528 cases have been booked and punishment was awarded in 85 cases. In 1984-85 2,410 cases were booked and 700 have been punished. In 1985 also, 609 cases have been booked. Madam, here I want to point out to the House that in most of the banking institutions, the Chairmen, Managers and Accountants think that they have not incurred any because against all these things including fraud there is insurance. ainst dacoity also there is insurance and they get back the money. whose money is it? Who is taking advantage of these frauds? frauds are being committed by dishonest customers with the connivance of the bank employees, day in and day out, over the last several years. So, something should be done and we will have to prescribe how to check all these malpractices which are being committed day in and day out.

Here, Madam, I want to bring to the notice of the House that the banking indusry is a public industry. People's money is involved there by way of deposits. In the month of May this year there were nearly Rs. 72,000 crores as deposits in the scheduled banks, commercial banks and

nationalized banks. This is all money of the public. We will have to be much more careful in overseeing the working of the banks and unless we are careful in that, there could be trouble as happened recently. I think the House knows very well about the three banks which have been now liquidated and are being amalgamated with some other banks just like the Bank of Cochin, Laskshmi Commercial Bank and the State Bank of Miraj. These banks had bungled in their loans and advances and frauds also had taken place in them. So, on the basis of the report of the Reserve Bank of India, these three banks have been amalgamated with nationalized banks. So, in their watch over the performance of these banks, Parliament as well as the general public must be very vigilant.

In the same way, dacoities are also taking place. About dacoities and frauds we are reading in the newspapers. In 1981, 32 dacoities took place; then, 71 in 1982, 100 in 1983, 96 in 1984 and in 1985-till today-53. Why I am quoting figures is to show that the number of dacoities is increasing, and unless something is done we cannot prevent these dacoities. Here even the Indian Penal Code as it is today or even the Criminal Procedure Code is not going to help in any manner. There must be some changes in the Indian Penal Code and Criminal Procedure Code because these Acts has been med long long ago. There must some amendments made therein in order to punish persons committing dacoity, fraud and misappropriation of funds. There must be some changes in the law. These laws are not sufficient in these times to give appropriate punishment to those who are committing these frauds dacoities.

Lastly, Madam, it is stated that even though the Reserve Bank of India is doing inspection of all these banks, due to the enormity of the

network of banks—there are nearly 40.000 branches—the inspection is not to their satisfaction. They say that due to the large number of branches enormous amounts of money are given as advances and loans and therefore, the work of the banks also has increased and the refore, inspection by the Reserve Bank is also faulty. At the same time, audit which is being done by Chartered Accountants must not be allowed to be done by the Chartered Accountants and it should be done by the Comptroller and Auditor-General of India. Even now the Chartered Accountants are feeling that they are not getting proper information and so they are unable to do proper accounting.

With these words, Madam I conclude my speech.

THE VICE--CHAIRMAN [DR. (SHRIMATI) SAROJINI MAHISHI]: Mr. Dhabe. I would request you to take only three minutes.

SHRI S. W. DHABE (Maharashtra): Madam Vice-Chairman, the Resolution is very important. And I support the Resolution moved by my friend and esteemed colleague, Shri Ramakrishnan. I would like to say that the time has come in our country to have a wage policy. Unless we have got a policy on income, prices and wages, no progress is possible.

By our actions we are creating more disparities in the pay scales, by creating new pay scales for the rural bank employees. Even the Diple Commission in UK and in our country the Lingam Committee have said that there must be some parity between the lowest paid man and the highest paid man in the country. should be limited to 1:10. We have not made a start even. The lowestpaid man is paid Rs. 400 to Rs. 600, and the highest one is paid more than Rs. 10,000. Why should there be the chaos at least in the pay scales in the organised sector? On this aspect, a month back or so recommendations

[Shri S. W. Dhabe]

were made that two ways were open to the Government. One is to have amalgamation of the banks. Banking Commission, in fact, in 1970 had gone into the matter. Then, the Manubhai Shah Commission was appointed in 1976. And, thereafter the James Raj Commission in 1978 recommended that the number of the nationalised banks should be reduced and that the course of amalgamation must be started: In fact, our esteemed Chairman, when he was the Finance Minister in 1980 was also of the opinion at that time that these banks should be merged and that a scheme of merger should be evolved. I fail to understand why the Government is shy of not having one bank of India so that all amalgamation takes place and the multiplication of works stops in the country. It is high time. The nationalisation was done in 1969, and merely beating drums in 1985 by Mr. Kalpnath Rai is not going to solve the question. Therefore, further steps are necessary to streamline the working of the banks, which will eliminate the frauds and will also add to the efficiency of the workers.

Therefore, my first suggestion to the Minister is that this is high time that he should take steps for amalgamation and for having one bank in our country. If one bank is formed, the question of uniformity of the pay will be solved. Otherwise. scales there must be a pay commission. If it is not covered by the Fourth Pay Commission, immediately a committee should be appointed to have uniformity in the pay scales of the bank employees. The other day the Minister was saying that the rural banks have got different pay scales. In fact, today, the commercial bank employees are paid three times more than what is paid to the rural bank employees; simple because they are in villages. they are paid less, and the State Government salary is the pattern. On lendings the rural banks are charging the same rate of interest as the commercial banks and other. So far as the service conditions are concerned, they are very poor.

THE VICE-CHAIRMAN [DR. (SHRIMATI) SAROJINI MAHISHI): Dhabeji, I would like to request you. So many Members have participated. You give an opportunity to the Minister also to reply.

SHRI S. W. DHABE: I am finishing in a minute. I am not speaking idly. I know, five minutes were there. I know the time schedule. I must hear the Minister.

For the rural banks to do this, there is no justification. Having the lending rate at the same rate as the commercial banks and then paying less to the workers is not proper.

There is a feeling in the country that Parliament has no control over the banks. Under these circumstances, the Resolution is very essential, and the Government should accept it and appoint a committee.

Thank you.

THE VICE-CHAIRMAN [DR. (SHRIMATI) SAROJINI MAHISHI]: Mr. T. K. Ramamurthy. I request you to take two minutes only.

SHRI THINDIVANAM K. RAMA-MURTHY (Nominated): Madam Vice-Chairman, I have only one suggestion to make. There was an observation very recently by the Minister of State for Finance. He said that only the banks have been nationalised and that the minds of the people who are serving in the banks are yet to be nationalised. That is the problem, and that is the crux of the matter.

About the fraud and other things that have been mentioned by the Mover of the Resolution, I can say only one thing. There are frauds. But how far? What is the extent of our advancement in the field of loans, in the field of industries? And wherever frauds have taken place. . . . . .

THE VICE-CHAIRMAN ſDR. (SHRIMATI) SAROJINI MAHISHI]: Already some hon. Members spoken about it. There is no use repeating it.

SHRI THINDIVANAM K. RAMA-MURTHY: Madam, I am not repeating. I am making another point. When the advances are given by the banks, it concerns other departments like Industries, etc. Therefore, they have given room for these frauds. Can any one accuse that the political element is involved in all these sancion of loans. Now, a time has come to review our banking system. As far as the modilisation capacity is concerned, it has given more room for certain malpractices. Madam va-State Governments in the country deposit the funds at their disposal in certain banks at the will and pleasure of the Chairmen of the Corporation concerned or the Minister concerned; and the allowable percentage of commission is 7 per cent. When it goes to lakhs and crores of rupees you can imagine the percentage of commission to the Chairman of the Corporation or others who hold official or non-official position. Madam; I want the Government to check these things. (Time bell rings) Madam, I am concluding.

We know that in the recent past a number of dacoity incidents took place but were they with the conclusion of banking officials. If it is not in collusion with the banking officials then it is a question of law and order. Then it has to be tackled from the law and order point of view. We also know that the question of law and order is vested with the concerned State Governments: However, I can definitely say that wherever the incidents of dacoity have taken place we can look into them only if they were in connivance with the banking officials. (Time bell rings) Madam, before concluding I would like to suggest one more point. As far as the welfare programmes are concerned, the fraud or malpractices have definitely not taken place to the

extent we fear. I have not found any fraud in my State when loans were extended under IRDP or NREP programme for the people who are below the poverty line. There might be cases of harassment to poor people while extending loans by the banking officials. I can say that fraud has not taken place in the above cases. But in the case of advancement of loans for bigger business houses, fraud is there

THE VICE-CHAIRMAN DR. (SHRIMATI) SAROJINI MAHISHII: request the hon. Member conclude.

SHRI THINDIVANAM K. RAMA-MURTHY: Madam, from that angle banking sector has succeeded in implementing social welfare schemes. That must be acknowledged.

SHRI DEBA PRASAD RAY (West Bengal): Madam, I just want to take a minute only. The report of the Comptroller and Auditor General for 1983-84 ha; said that Rs 60 crores was the extent of fraud committed by the officials who are responsible for distribution of loans to the people who live below the poverty line. And that was done in connivance with banking officials. That is the Government report.

SHRI THINDIVANAM K RAMA-MURTHY. Perhaps that might have taken place in the State to which he belongs. Madam, I come from a district where nearly 47,000 people have received loans under these schemes in one day and Rs. 15 crores was distributed. There was not a single incident of fraud, corruption or harassment, I am glad to sav that there schemes are becoming more and more popular. I think it is only the social awareness that can put and end to any kind of corruption in implementing the social welfare schemes, whereas in other schemes where people want get loans from the banks for their own ends there are frauds. It is for us to support the Government Parliamentary Committee

[Shri Thindivanam K. Ramamurthy] in implementing these schemes honestly. At the same time, the Government should take strong action against the officials who are indulging in corruption. Thank you.

[The Deputy Chairman in the Chair.]

THE DEPUTY CHAIRMAN: Mr. Ramamurthy, would you like the Minister to intervene now because we have to finish this by 5 P.M.

SHRI THINDIVANAM K. RAMA-MURTHY: Yes Madam.

THE MINISTER OF STATE IN THE (SHRI MINISTRY OF FINANCE POOJARI): Madam. JANARDHAN Deputy Chairman, at the very outset, I thank the Hon'ble Member from Tamil Nadu, Shri R. Ramakrishnan for bringing this resolution before the House for giving all of us an opportunity to go through the operation of the banks on the floor of this House. Madam, about 15 members have taken on the debate. The members part who have taken part are—Shri Rameshwar Thakur, Shri Hukmdeo Narayan Yadav, Shri Nand Kishore Bhatt, Sankar Prasad Mitra. Shri H. Hanumanthappa, Shri Kailash Mishra. Shri M S. Ramachandran. Prof. C. Lakshmanna, Shrimati Shanti Pahadia, Shri Kalpnath Rai, Kushnoor, Shri S. W. Dhabe, Ramamurthy and another member The resolution speaks about the need of the hour—that means that should go in for the appointment of some committee for the operation of the banking sector. Hon'ble Member han stated that the banks has been made accountable to the Parliament. The time has come even after thenationalisation now 16 it have passed and is time look into the operations of the banking sector by a Parliamentary Committee, Sir, as you know, there is spectacular expansion that has taken place after the nationalisaof the banks. At the time of nationalisation —i.e. in the year there were 8262 branches. Today, we have got more than 49.000 branches.

Madam, here, when we nationalised the banks, only 1632 branches were in the rural areas which accounted 22.2 per cent. Now, we have got more than 28,000 branches in the rural areas. At the time of nationalisation, their deposits was to the tune of Rs. 4 646 crores. Today, we have got more than Rs. 75,000 crores. So far as the advances are concerned, when the naadvances tionalisation took place, outstanding advances was to the tune of Rs: 3949 crores. Today, we have got more than 50,000 crores which has been given as advances to the people of this country. The credit deposit ratio for the country is today more than 60 per cent. Now, Madam, have got a figure of 7 lakhs so far as the employees are concerned. More than 7 lakhs employees are working in the banking sector. When banking development has taken place in this magnitude, we know that there are deficiencies and also some lapses in the working of the banking sector. Madam, what are the machineries that have been operating in the country to go into the operations of the banking sector? The hon, Member, Mr. Ramakrishnan, has made a point that there is no machinery so far as Parliament is concerned to go into the working of the banking sector. Madam, you know, inside this supreme body, hon. Members who share the concern regarding the deficiencies and lapses which are found in the banking sector, are putting questions. When questions are put and when we answer the questions which are put in Parliament, I feel personally that have to thank the Parliament Memfor putting probing questions that go to the root of the functioning of the banking sector. When you ask for details and when we reply giving information, the entire gamut of banking operations is gone into. So many questions are put, particularly about the banking sector. And out of 200 unstarred questions, we have to answer about 40 to 50 questions per day about the banking sector and banking institutions. Now, apart from this, the Estimates Committee gone into the gamut of operations of

we been able to reach the target? What was the performance of the cooperative banks which are controlled by the State Government and what is the performance of the commercial banks under the IRDP during the Sixth Plan? A sum of Rs. 3000 crores has to flow on a 50:50 basis. The performance of the banking sector is to the tune of 80 per cent and

the cooperative sector's performance

This is the

is only 20 per cent.

formance...

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the banking sector. Not only this, as you know, the honourable and distinguished member from the Janata Party, Shii Era Sezhiyan, as Chairman of the Committee on Papers Laid on the Table went into the details of the banking operations and submitted a report bringing out irregularities and non-reconciliation of inter-branch accounts. Before that, I went paid surprise visits and T also brought to the notice οf liament and the banking sector that inter-branch reconciliation had been done for the last 12 years That was the position in some of the branches. Apart from these, as you know, Madam we have got other machineries also like statutory auditors. statutory auditors are being appointed by the Reserve Bank of India and also the Government. These statutory auditors also go into the operation of the banking sector. Apart from people, Madam, as Ministers, as Government, we are also regularly on basis, monitoring a quarterly going into the operation of the banking sector. In addition to that the hon. Members in their respective States, in their districts, in their blocks involved as people's representatives. In the DIC, which is a Government body, Members of Parliaand Members of Legislatures are also participating. So you are in a position to look into their operations so far as the programmes for weaker sections are concerned. Now, what is the position? Let us come to the operation side. We have got priority sector. In 1969 we were able to give only Rs. 441 crores to priority sector as advance Now, it is more than Rs. 18.000 crores. Percentage-wise it is 404 per cent. the target was 40 ner cent We have crossed the target. We have got other programmes like IRDP. The target has been given For the information of honourable Members, the during the Sixth Five Year Plan was Rs. 3000 crores That has to flow from the IRDP from the banking sector and the cooperative sector. What

was the amount we have given? Have

THE DEPUTY CHAIRMAN: Mr. Minister, how long will you take more? Shri Ramakrishnan has also to reply to the resolution and there are only 7-8 minutes left to close this discussion.

SHRI JANARDHAN POOJARI: I will try to conclude, Madam.

Now, therefore, we cannot say that the banking sector is not performing well. Of course, there are lapses, there are deficiencies, as I have said earlier, Honourable Members from both sides of the House have pointed out several cases of fraud. The Government is seized of matter. We also share the concern of the Members who have taken part in the debate and brought out deficiencies in a very effective manner. I must congratulate the Members for bringing to the notice of the Government so many of the happenings in the banks. We have debated this subject for three days, that is, on three occasions now. What we done? The very fact that we have dis cussed it on the floor of the House such a length shows our concern for the banking operations in the country. One honourable Member from the Communist Party of India said it is not the intention to go into each and every constituent of the banking sector. It is not the intention to elicit information regarding individual constituents. That is correct. He is correct in his submission. It i: not the intention of the legislation. It is not the intention of Members of Parliament to go into the operation

[Shri Janardhan Poojari] of the banking sector in detail. Indepth check is not going to help us. As you know, the banking sector is sensitive institution. We have to maintain the confidence of the people. Here is a commercial institution. We have to keep that in mind. Now, the honourable Member, Mr. Ramakrishnan or Povjari, nobody will like to know the details of the accounts of Mr. Ramakrishnan or Poojari. body wants it, and it is not the intention of our parliamentarians also, what is the amount that has drawn by Mr. Ramakrishnan or Poojari or by somebody. It is not our case. What is our case? We to go into the operation, whether we can bring improvement.  $w_{e}$ done it. The very fact that this resolution has come here is an opportunity for the honourable Members to come before Parliament and to speak on the operation and it is for the Government to take note of it also it is for the Government to take action and we have been taking steps so far as fraud is concerned....

THE DEPUTY CHAIRMAN: Mr Poojari, within five minutes the resolution is lapsing. The mover of the resolution wants to say something in reply....

SHRI JANARDHAN POOJARI: will just finish in five minutes....

THE DEFUTY CHAIRMAN: But in five minutes the resolution itself will lapse. We cannot proceed with this after 5. We have to take up some other business.

SHRI JANARDHAN FOOJARI: So. Madam, so far as frauds are concerned. I have brought to the notice of honourable House the steps that have been taken by the Government and also by the banking sector and I have also brought to the notice of the House earlier in the course of replies to Starred Questions on the floor of the House. We have brought to the notice of the House the steps that we have been taking so far as daccities are concerned. It is true that here is an increase in the number of frauds and there is an increase in the number of dacoities. But I have given the figures that amount the What is Ιt is about involved? given the figures also. What is the amount that is involved? It is about Rs. 38 crores or Rs. 39 crores. With regard to the dacoities, I have already stated the amount. What is the amount that is involved? The amount that  $i_S$  involved  $i_S$  about  $1\frac{1}{2}$  crores of rupeer or so. It is not our intention to defend this. But the point that has been made is that if there is a big sector like the banking sector, we do not say that there will not be any fraud and we cannot say that there cannot be any dacoity. But we can only say that we are taking steps to reduce them. Some people say that there is an increase in the number of frauds: But what used to be the case previously? The frauds were not detected for years together, for five years or for seven years. They were not detected at all. But, because of the steps that we have taken, and because of the inter-branch reconciliation that is being done now, these frauds have been brought to light and they have been brought to the surface and the frauds are detected in time and action is being taken. It is because of the steps that we have taken, Madam, that we have been able to bring down the number of such cases.

to go into the

working of Banks

Madam, the honourable Ramakrishnanji, in his opening speech, stated that he knows that the Government would not accept the proposal for the appointment of a Committee. And, Madam, I say that it is not possible. Already we have got the machinery to look into the operations of the banking sector. Let us all join together and see that there is improvement. At the same time, Madam, my request is this: Let us not bring down the image of the banking sector. After all, it is a vital organication and it is a vital institution. There are black sheeps. I do agree that some black sheeps are there. But to say that all the people are bad, all the

Re. appointment of

people are black sheeps, is not in the interest of the employees also. Let us identify the black sheeps and let us punish them. Let us weed them out. Then only we can take action. This is the submission I am making and, therefore, I request the honourable Member to withdraw his Resolution. Thank you, Madam

THE DEFUTY CHAIRMAN: Now, Mr. R. Ramakrishnan. You have got only 3 minutes.

SHRI R. RAMAKRISHNAN (Tamil Nadu): Madam Deputy Chairman, I know that we are running against time.

Madam, I am thankful to all the honourable Members. As many as 16 of them have participated in this discussion which has spread over two Private Members' days. I am also thankful to the honourable Minister of State for Finance who has been present here and who has been carefully listening to the points. I am also thankful to the honourable Minister of Finance, the Cabinet Minister, who has just come in despite his busy schedule . . . . .

THE MINISTER OF FINANCE AND COMMERCE (SHRI VISHWANATH PRATAP SINGH); Just for you only.

SHRI R. RAMAKRISHNAN...for listening to my reply.

Madam, it was never my intention to criticise the nationalisation banking. It fact, the nationalisation of the banking sector was one of the major bold steps taken by Mrs. Indira Gandhi during her first tenure and the entire country welcomed this measure. What I wanted in my Resolution was this: I had only stated that despite sixteen years having elapsed since nationalisation the banks have not been made accountable to Parliament in a proper manner. You must read my Resolution carefully. Many of the honourable Members have said that I have stated that the banks have not been made accoun table to Parliament. I beg to differ. I have only said that the banks have not been made accountable in a proper manner. What the honourable Members from the Congress (I), benches, excepting a few like my good friend. Shri Kalpnath Rai, who supported me have missed is this that neither the Public Accounts Committee for nor the Committee on public Undertakings has been given the power to go into the working of the banks and the banks do not come under their purview.

Madam, this has been specifically excluded. I say that like any other commercia] undertaking, the Committee on public Undertak-5 P.M. ings should go into the banking sector also. So, what I have that said is in of the increasing number of banks frauds, in view of the numerous incidents of dacoities, in view of the various problems with banks, I have suggested that, although I know it will be a far cry for the Government to appoint, over and above the head of the Reserve Bank, a committee perpetually to go into the working of banks, at least as a one time measure, to appoint a committee under a Supreme Court Judge, consisting not

Madam, I know the Prime Minister has got a very important statement to make. I will just make one roint before concluding, quoting the hon. Prime Minister's own mother and our dear and respected leader, Prime Minister Mrs. Gandhi. She only said this at the time of nationalisation of banks:

merely of Members of Parliament but

also expert, in finance and banking.

"An institution such as the banking system which touches and should touch the lives of the millions has necessarily to be inspired by large social purposes and subserve all national priorities and objectives."

Since many of the committees like the Estimates Committee and other financial committees only go into the periphery of the banking system from

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## [Shri R. Ramakrishna]

time to time, I had asked that Parliashould appoint a committee. However, I know the commitments of the Minister of State for Finance. He is one person who has put many of the arrogant Bank chairman in their place, and I congratulate him. He has also done quite a lot for the poor people by organising 'loan melas', which I support—only, of course, you must ensure that they are returned. And since this opportunity has been given to us to discuss the whole thing in detail, I bow to his wishes withdraw my Resolution by leave of the House.

THE DEPUTY CHAIRMAN: Unconditional withdrawal.

The Resolution was, by leave, withdrawn.

#### STATEMENT BY PRIME

#### MINISTER

## Elections in Punjab

THE DEPUTY CHAIRMAN: Mr. Prime Minister.

THE PRIME MINISTER (SHRI RA-JIV GANDHI): Madam Deputy Chairman, Hon'ble members are aware that the schedule for elections in Punjab has been announced by the Election Commission.

The primacy of the electoral process in our country  $i_S$  obvious: it needs no special emphasis.

It is well understood by our people that the right to vote is their instrument for achieving progress and prosperity.

However, in the context of recent event; in Punjab, the electoral process has also acquired a new national significance.

The fundamental issue now before all political parties committed to the democratic system is:

Shall we allow the exercise of the

free will of the people to be obstructed, frustrated and subverted by the forces of extremism and terrorism?

On a correct response to this question hinges the fate of the democratic system in India.

Either all political parties unitedly face the sinister challenge of terrorism by strengthening the democratic process or they succumb to the threat from terrorism and extremism.

In Punjab all else is secondary.

How individual parties fare is of little consequence. It does not matter who wing, and who loses.

What matter<sub>S</sub> is that the lamp of democracy  $i_S$  not extinguished: what doc<sub>S</sub> matter is that India wins.

The people of India have shown that they value democratic rights and freedom above everything else; the political parties that represent them value democracy no less.

A democratic election is the people's answer to the brute force employed by a small section to impose their will on the masses.

We shall not allow divisive forces to prevail.

 $W_e$  shall serve  $a_s$  the instrument to enable the democratic process to triumph whatever the risk to ourselves.

As the custodian of the people's will and mandate, I am fully committed to this course.

Ou'r democratic society has the inner strength to close its ranks to face the dangers that confront it.

We shall demonstrate that we are capable of rising above expediency.

Let us, who value the ideals that have built this Nation, together accept this challenge.